

**MOTION FOR ELECTION OF THE INDIAN INSTITUTE OF SCIENCE
EDUCATION AND RESEARCH (IISERS) COUNCIL**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI M. M. PALLAM RAJU): Sir, I move the following Motion:—

"That in pursuance of clause (j) of sub-section (2) of Section 30A of the National Institutes of Technology (Amendment) Act, 2012 (No. 28 of 2012), read with sub-section (1) of Section 31 of the National Institutes of Technology Act, 2007, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to be a member of the Indian Institutes of Science Education and Research (IISERs) Council."

The question was put and the motion was adopted.

MATTER RAISED WITH PERMISSION

**Demand for severe punishment against perpetrators of gangrape of a
para-medical student in New Delhi on 16th December, 2012**

MR. DEPUTY CHAIRMAN: Hon. Members, a very important and serious matter which has upset and distressed all of us is going to be raised now. The matter being so serious, we are allowing all the hon. Members who have given their names. Firstly, I would invite those who have given notice. Then, I would call others too. Smt. Maya Singh.

श्रीमती माया सिंह (मध्य प्रदेश): उपसभापति जी, कल देश की राजधानी में एक पैरा मेडिकल की छात्रा के साथ गैंग रेप की जो घटना घटी है, उसे नंगा करके बुरी तरीके से मार-पीटकर जिस तरीके से सड़क पर फेंका गया है, यह क्रूरता की पराकाष्ठा है। मैं जानना चाहती हूँ कि दिल्ली में कानून का राज है या गुंडों का राज है? मेरा गृह मंत्री जी से खास तौर से सवाल है और मैं उन्हें बताना चाहती हूँ कि यह घटना कोई गांव में या कहीं जंगल में जाकर दूर-दराज के इलाके में नहीं घटी है, यह घटना दिल्ली के दक्षिण इलाके वसंत विहार में घटी है। उस महिला के साथ दिल्ली की सड़कों पर 90 मिनट तक गैंग रेप करने के बाद महिपालपुर होटल एरिया के सामने फेंक दिया गया। गृह मंत्री जी, उस दिन सिर्फ यही एक घटना नहीं थी, उस दिन और दो घटनाएं घटी थीं। तुरकमान गेट इलाके में एक छह वर्ष की बच्ची के साथ दुष्कर्म की घटना भी उसी दिन घटी है और

झिलमिल रेलवे ट्रैक से एक युवती की जो लाश मिली थी, वह तीसरी घटना थी। उस के साथ रेप करके, मार-पीट के बाद ट्रैक पर फेंक दिया गया। मैं यह जानना चाहती हूँ कि दिल्ली में जिस तरीके से अपराध और बलात्कार की घटनाओं की बढ़ोतरी हो रही है और महिलाएं यहां अपने को सुरक्षित महसूस नहीं कर रही हैं, आप इन घटनाओं को रोकने के लिए क्या व्यवस्था करेंगे? कल उन दरिदों ने उस युवती के साथ गैंग रेप ही नहीं किया, बल्कि ब्लेड से उसके पूरे शरीर को छलनी कर दिया। उसके सिर, गाल, पीठ और आंतरिक अंगों पर जिस तरीके से चोट पहुंची है, उसके कारण वह महिला सफदरजंग अस्पताल में अपने जीवन-मरण की लड़ाई लड़ रही है। आज वह वेंटिलेटर पर है, उसकी हालत चिंताजनक है, वह आई.सी.यू. में है। आततायियों ने उसके साथ जिस तरीके से व्यवहार किया है, वह बेहद शर्मनाक है। गृह मंत्री जी, इस भयानक घटना के बाद अगर वह महिला बच भी जाती है, तो उसका आगे का जीवन नर्क से कम नहीं होगा। उसके मानस पर जो आघात पहुंचा है, वह उस आघात से कैसे उबर पाएगी? क्या इसकी जिम्मेदारी दिल्ली की मुख्यमंत्री लेंगी या आप लेंगे, क्योंकि दिल्ली में पुलिस प्रशासन व्यवस्था आप सम्भाल रहे हैं? इसी तरीके से मैं आपसे यह भी कहना चाहूंगी कि क्रूरता की इस घटना के बाद अगर आप हमें सिर्फ कानून के तहत काम करने की बात कहकर इसका जवाब देंगे, तो आप ऐसा जवाब देकर अपनी जिम्मेदारी से नहीं बच सकते हैं। इस सदन में ...(समय की घंटी)... उपसभापति जी, एक मिनट।

श्री उपसभापति: कन्क्लूड कीजिए।

श्रीमती माया सिंह: उस युवती के साथ जिस तरीके की घटना घटी है ...(व्यवधान)... उस संदर्भ में, मैं इस सदन में मौखिक रूप से एक प्रस्ताव रखना चाहती हूँ कि जो दोषी व्यक्ति हैं, उन व्यक्तियों के लिए कोई भी कठोरतम सज़ा निर्धारित हो। ...(व्यवधान)...

श्री उपसभापति: टाइम हो गया है। आपके तीन मिनट हो गए हैं ...(व्यवधान)...

श्रीमती माया सिंह: हम सभी सदन के लोग और सरकार अधिवक्ताओं से भी यह अपील करें कि वे ऐसे आततायियों के मामलों की पैरवी न करें। ...(व्यवधान)...

श्री उपसभापति: माया सिंह जी, आपका टाइम खत्म हो गया है, आपके तीन मिनट हो गए हैं ...(व्यवधान)... श्री प्रशांत चटर्जी ...(व्यवधान)...

श्रीमती माया सिंह: वरना देश में जितने भी लंबित मामले हैं, न्यायालय की ढिलाई के कारण ये जो सारे दोषी व्यक्ति छूट जाते हैं और पुनः इस तरीके के अपराध करते हैं, इनको इस अपराध की कठोर से कठोर सज़ा दीजिए। क्योंकि सुप्रीम कोर्ट ने भी यू.पी.ए. सरकार को आदेश दिया है कि ऐसी घटनाओं की पुनरावृत्ति न हो और दोषी व्यक्ति को कठोर दंड मिले, इसके लिए मैं उनसे पुनः आग्रह करती हूँ।

SHRI PRASANTA CHATTERJEE (West Bengal): Mr. Deputy Chairman, Sir, this is an unimaginable and barbarous attack that took place in Delhi. It has come to our notice that the vehicle had crossed a few police pickets when such a heinous act was being done. The entire nation has been shocked by this incident. Now, today, we have seen the footage in one of the media channels that yesterday night, none of the police was found in any of the police camps. Sir, I want the Home Minister to answer on this point. Please see the footage, and the answer will have to be given on this point. The Chief Minister of Delhi has said that law and order is not their problem as it does not come under the Delhi Government. It is the Home Minister who has to reply on this point. It is being reported in one of the newspapers that even this year, up to this time, 635 rape cases have taken place in this Capital city of Delhi. This incident has shocked the entire nation. Sir, I would like to ask of the Home Minister as to what steps are being taken to save the girl who is struggling for life. It is a very serious incident. Sir, from our party, one more speaker, namely, Dr. T.N. Seema, would be speaking on this subject. Sir, with these few words, I conclude and want an answer from the hon. Minister.

SHRI M. VENKAIAH NAIDU (Karnataka): Mr. Deputy Chairman, Sir, it is really a shameful thing that such incidents are happening under the nose of the Central Government directly in the National Capital. That is why we had given a notice for suspension of the Question Hour because of the importance of the issue. Sir, it is not an isolated incident. If it is one incident, okay, we can discuss it and then we can say, 'law will take its own course'. But continuously recurring incidents are happening in the National Capital and the Government is not able to do anything! Sir, in 2011, there were 1233 cases, and in 2012, up to December, there were 1050 cases. Every 18 hours, there is a rape, and every 14 hours, there is an atrocity committed against the women. There are around 10,000 cases of atrocities on women pending in various courts in Delhi. Whenever something happens, we talk about CCTV. When there was attack by terrorists, we talked about CCTV installation in the High Court premises. Now people are talking about CCTV installation in the buses also. Sir, what is required is the political will to deal with such situations, and sending a strong message to the perpetrators of this sort of heinous crimes that they will not be spared; they will be taken to task.

Sir, see the audacity of those people. Right in the National Capital, the Parliament is in Session, the Government is here, the Home Minister is here, the

Prime Minister is here, and these fellows in a bus commit the gang rape! That means, they do not even bother about the Government; they do not bother about the entire Government machinery here. They feel that nothing will happen to them whatever they do. That is the thinking of these people. That is the message this Government has given.

Sir, if you go through the details, from 2005 onwards, every year, such incidents are happening, and the Government is totally helpless. A Delhi University student was gang-raped in a moving car at Dhaula Kuan; a class XII student was gang-raped in a moving vehicle; an eighteen year girl and 24 year woman were raped by four men in a car in Sultanpuri; a BPO employee from Manipur was gang-raped by four drunken men near Dhaula Kuan in a moving vehicle; a class X student in Gurgaon was abducted and raped by three men as they drove around South Delhi; in August, 2012, a minor was gang-raped by nine boys who drove around Pitampura area in a car; a 21-year-old girl employed with the Delhi Jal Board Call Centre was gang raped by eight men in a moving car; and in 2012, last month, five persons robbed and gang-raped a 24-year-old woman and moved around in a car; and the other day, we saw that the people went and attacked the ICU, and then fired on them. What is happening? Is there a Government? Is there a system? Is there a fear of the Government? Who will take this responsibility? Sir, simply making some officials here and there a scapegoat will not suffice. It is the Home Minister, it is the Government of India, who must take the moral responsibility of these happenings, and they must come out with some clear-cut message. What is the message they want to give to the nation? Who will be held responsible for this? ...(*Time-bell rings*)... Sir, condolence for the dead and compensation for the survived cannot be a policy. Sir, here the lady is ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Your time is over. Nothing is going on record.

SHRI M. VENKAIAH NAIDU: *

MR. DEPUTY CHAIRMAN: It is not going on record.

SHRI M. VENKAIAH NAIDU: *

MR. DEPUTY CHAIRMAN: It is not going on record. ...(*Interruptions*)... It is over. ...(*Interruptions*)..

SHRI M. VENKAIAH NAIDU: *

MR. DEPUTY CHAIRMAN: Your time is over. It is not going on record.

SHRI M. VENKAIAH NAIDU: *

MR. DEPUTY CHAIRMAN: I have to allow other Members also. ...*(Interruptions)*.. I have to allow everybody. ...*(Interruptions)*... There are a large number of notices. ...*(Interruptions)*... We have so many Members to speak. ...*(Interruptions)*... You cannot do this. Please sit down. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: *

MR. DEPUTY CHAIRMAN: It is not going on record. That is what I am saying. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: *

MR. DEPUTY CHAIRMAN: So many notices have been given. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: *

MR. DEPUTY CHAIRMAN: What I said is that ...*(Interruptions)*... Whatever the House decides, I have no objection. I am for it. ...*(Interruptions)*... I said it is a very serious matter. We are all upset and we are all highly distressed. ...*(Interruptions)*... I said that. But I further said that there are a large number of notices, therefore, I will allow all those Members. That means even in three hours it is not possible because I have with me now 25 plus 4 names. So, that means even if I allow three minutes, then where is the time? ...*(Interruptions)*... Please sit down. I am on my legs. ...*(Interruptions)*... I have to give preference to those Members who have already given notices. ...*(Interruptions)*... Please sit down. Then I also said that the Home Minister should also react on your request. Now the House should decide as to what you want. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: Sir, I respectfully submit to the Chair that it is such an important issue. It is not an incident that has happened suddenly. Such incidents are continuously happening. That is why the House should ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: What should I do? ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: You allow three hours. *...(Interruptions)...* It is two hours or three hours, let the House decide. *...(Interruptions)...* Let the House decide as to what is more important than this. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: I am not allowing you. *...(Interruptions)...* I have only allowed Mr. Venkaiah Naidu. *...(Interruptions)...* I have allowed only Mr. Venkaiah Naidu and nobody else. *...(Interruptions)...* I have only allowed him.

SHR M. VENKAIAH NAIDU: You allow everybody. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: She never asked me. *...(Interruptions)...* Her name is not there. *...(Interruptions)...* She is only standing. *...(Interruptions)...* I have no objection to call her. *...(Interruptions)...* She never asked me. *...(Interruptions)...* Mr. Raut, you are my friend, please take your seat. *...(Interruptions)...* I have allowed Mr. Venkaiah Naidu. Mr. Sanjay Raut, she did not ask me. *...(Interruptions)...* I am ready to give her time. *...(Interruptions)...* Venkaiahji, please allow me. *...(Interruptions)...* Venkaiahji, I listened to you. *...(Interruptions)...* I leave it to you. *...(Interruptions)...* Let me have my say. *...(Interruptions)...* Venkaiahji said that allow three hours. I am telling you that I have no objection. Before that there should be notice. Please give notice and it is up to the Chairman to decide and the House to decide. I have no objection. *...(Interruptions)...* The time at my disposal *...(Interruptions)...* Let me say *...(Interruptions)...* You know I am standing *...(Interruptions)...* You should know the rule that when the Chair is standing, you should not interrupt. *...(Interruptions)...* At least, you should know that rule. What I am saying is, if the House wants a discussion for three hours, Chair has no objection to it. But the point is there should be a notice for that. *...(Interruptions)...* But, now, at my disposal, there is only one hour for it and only thirty-five minutes have left. I will have to restrict the time. *...(Interruptions)...* What should I do?

SHRI M. VENKAIAH NAIDU: Sir, please don't go by technicalities. Allow the people to discuss and raise the issue and, then, let the hon. Home Minister respond. *...(Interruptions)...* Please do not go by technicalities. *...(Interruptions)...* There are umpteen number of precedents in this House *...(Interruptions)...* House had decided. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: How can I do that? *...(Interruptions)...* There are twenty-five speakers. If everybody asks for *...(Interruptions)...*

SHRI M. VENKAIAH NAIDU: Sir, my point is this, let us not go by technicalities. *...(Interruptions)...* Let us not go by the technicalities. Hear the Members. Give them reasonable time. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Three-minute's time is reasonable. *...(Interruptions)...* Three-minute's time is reasonable. *...(Interruptions)...*

SHRI M. VENKAIAH NAIDU: Let the hon. Home Minister respond after that. *...(Interruptions)...* What is more important issue that has to be taken up? *...(Interruptions)...* Please take it seriously. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: I am a human being. *...(Interruptions)...* Twenty-nine names are there, and I have to allow everybody for three minutes. What should I do? *...(Interruptions)...* I am also a human being. Please tell me the solution. *...(Interruptions)...* Tell me the solution. *...(Interruptions)...* Let the House decide. I put the question to you. *...(Interruptions)...*

SHRI M. VENKAIAH NAIDU: Sir, I conclude by saying that the Home Minister should take the responsibility for this and assure the House that such things will not recur again. What is the action proposed by the Government on such people? What is the special drive that they are taking? What are the special steps that they are likely to take? Let him assure the House and, then, you can move forward.

...(Interruptions)...

MR. DEPUTY CHAIRMAN: Shrimati Renuka Chowdhury. *...(Interruptions)...*

SHRI SANJAY RAUT (Maharashtra): Sir, please allow Smt. Jaya Bachchan. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: If she asks me, I will allow her. But she is just standing. How will I know that she wants to speak? *...(Interruptions)...* Silence is golden, but not in the Parliament. *...(Interruptions)...* Silence is golden, but not in the Rajya Sabha. *...(Interruptions)...* Okay, if you want to speak, I will call you after Renukaji. *...(Interruptions)...* Seemaji, you please take your seat. *...(Interruptions)...* Yes; yes. So many Members have given notice. You take your seat. *...(Interruptions)...* Please take your seat. *...(Interruptions)...* I have given the floor to Shrimati Renuka Chowdhury. *...(Interruptions)...*

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Sir, you know, it is a large re-assurance that cutting across political lines, cutting across gender divide, we get united to fight a blot on social conscience when an incident like this happens. All of us, collectively, are people who are oriented towards safety of women. This is really not the time to nitpick and say who has to be blamed. Collectively, it is a social failure and we demand ...(Interruptions)...

SHRI PRAKASH JAVADEKAR (Maharashtra): It is the Government. ...(Interruptions)...

SHRIMATI RENUKA CHOWDHURY: Let me finish. ...(Interruptions)... Let me finish. ...(Interruptions)... It is people like you who do not allow ...(Interruptions)... Listen to me first, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let us not fight over this. ...(Interruptions)... Let us not fight over this. ...(Interruptions)...

SHRIMATI RENUKA CHOWDHURY: It is precisely the height of intolerance. ...(Interruptions)... Will you please let me complete my sentence? ...(Interruptions)... What a pathetic lot! ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let us not fight over this. ...(Interruptions)... Renukaji, you address the Chair. ...(Interruptions)... You address the Chair. ...(Interruptions)... Renukaji, you please address the Chair. ...(Interruptions)...

श्रीमती रेणुका चौधरी: अगर आप लोग यहां कहते हैं to get political scoring ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Renukaji, you please address the Chair. ...(Interruptions)... Please allow her to speak. ...(Interruptions)...

SHRIMATI RENUKA CHOWDHURY: Let me complete my sentence before you all jump to a conclusion. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Hon. Members, this is not an issue where we should fight. ...(Interruptions)... We are all concerned. ...(Interruptions)...

SHRI RAVI SHANKAR PRASAD (Bihar): Renukaji, just one minute. ...(Interruptions)... I request you ...(Interruptions)...

SHRIMATI RENUKA CHOWDHURY: No, no; I am not yielding. ...(Interruptions)... I am not yielding, gentleman. ...(Interruptions)... No, I will not yield. ...(Interruptions)... What is this? ...(Interruptions)... You don't even allow me to complete the sentence. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let her complete. ...*(Interruptions)*... Don't pass the buck. ...*(Interruptions)*... नहीं, आप लोग बैठिए। Let her speak. आप लोग बैठिए। ...*(व्यवधान)*...

SHRIMATI RENUKA CHOWDHURY: I am not here to defend the Government. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Renukaji, you address the Chair. ...*(Interruptions)*... You please address the Chair. ...*(Interruptions)*... Let her speak. ...*(Interruptions)*... No, I have not allowed you. ...*(Interruptions)*...

SHRI BALBIR PUNJ (Odisha): She is accusing the Opposition. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I will allow you. ...*(Interruptions)*... I will allow you later. ...*(Interruptions)*...

SHRIMATI RENUKA CHOWDHURY: Sir, this is the tragedy of our time that there is such an intolerance that they don't want to hear a woman's point of view at the end of the story. Please, Sir, I may be permitted. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please go ahead.

SHRIMATI RENUKA CHOWDHURY: Sir, I am not here to defend anyone. I am here to condemn. If you are capable of listening, please listen to me. Sir, the point is, I am not going to allow this incident to become another statistics. A young girl, within her right empowered by the Constitution, moved around in Delhi. A terrible atrocity has happened. This cannot be compensated by cash. It will not be compensated by shouting in this House. It cannot be compensated ...*(Interruptions)*...

SHRI BALBIR PUNJ: You can't abuse the Opposition. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Balbir Punj, please sit down.

SHRIMATI RENUKA CHOWDHURY: This is, unfortunately, a very sad reflection of how we react to such an important issue. Sir, it is not yet another incident, because each incident on its own carries the tragedy of failure. The police whose business it is to give us confidence as citizens, which should be involved in confidence building, are required to take such determined steps that a fear is there. How is it that these individuals who committed this atrocity believed that

they will get away with it? How is it that they, actually, had the courage — I won't call it courage; it is, actually, cowardice. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Now, please conclude. ...(*Interruptions*)...

SHRIMATI RENUKA CHOWDHURY: Is this a music? ...(*Interruptions*)... What is this? ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: You don't listen to them. Please conclude now.

SHRIMATI RENUKA CHOWDHURY: So, Sir, it is this breach of trust that comes around. The hon. Home Minister is here. All the women in the Parliament are giving an invitation, through you, Sir, that we should collectively go, meet him, the Commissioner of Police, separately, outside this House, meet the Chief Minister, New Delhi, to work out an action plan whereby such incidents do not happen again. ...(*Time-bell rings*)...

MR. DEPUTY CHAIRMAN: Okay.

SHRIMATI RENUKA CHOWDHURY: It is not enough for us to treat this as yet another statistics and that tomorrow things will finish and thereafter another incident will happen like this. I strongly condemn this. I join my hon. colleagues in condemning this incident.

सुश्री मायावती (उत्तर प्रदेश): माननीय उपसभापति जी, दिल्ली देश की राजधानी है और दिल्ली में काफी लंबे अरसे से मैं यह देख रही हूँ कि आए दिन बलात्कार की घटनाएं हो रही हैं। कोई दिन ऐसा नहीं जाता होगा, जिस दिन इस तरह की घटनाएं नहीं होती होंगी। रोजाना दिल्ली में मासूम बच्चियों और महिलाओं के ऊपर काफी दर्दनाक वारदातें हो रही हैं, उत्पीड़न हो रहा है, बलात्कार की घटनाएं दिन-प्रतिदिन बढ़ती जा रही हैं। यह काफी गंभीर बात है। अभी **recently** एक बस के अंदर एक छात्रा के साथ जिस तरह से सामूहिक बलात्कार की घटना हमारे सामने आई है, इससे पहले भी काफी घटनाएं सामने आई हैं, मासूम बच्चियों के साथ जो जुल्म, ज्यादाती हो रही है, उनके साथ बलात्कार किया जा रहा है, इस किस्म की जो घटनाएं दिल्ली में हमारे सामने आ रही हैं, इस संबंध में हालांकि मुझसे पूर्व बहुत से माननीय सदस्यों ने काफी कुछ बोला है, उनसे तो मैं अपने आपको संबद्ध करती ही हूँ, लेकिन इसके साथ ही मेरा यह भी कहना है, खास तौर से माननीय गृह मंत्री जी कि जो इस किस्म की वारदातें करते हैं, जो इस किस्म के **elements** हैं, उनके खिलाफ काफी सख्त से सख्त कार्रवाई करने की जरूरत है। हालांकि बस में एक छात्रा के साथ जो यह वारदात हुई है, इसमें दिल्ली पुलिस ने काफी कोशिश की है और जो मुलजिम हैं, उनको पकड़ा है, जो एलिमेंट्स हैं, उनको पकड़ा है, लेकिन केवल उनको पकड़ने से काम

[सुश्री मायावती]

नहीं चलने वाला है। जो दोषी लोग हैं, उनको पकड़ लिया गया है और उनसे पूछताछ हो रही है, लेकिन केवल उनको पकड़ने से काम नहीं चलेगा, बल्कि उनके खिलाफ इतनी सख्त से सख्त कार्रवाई होनी चाहिए कि आगे चल कर ऐसे लोग इस किस्म की वारदात करने की कोशिश भी न करें और इस तरह की वारदातें आगे रुकें। क्योंकि वारदातें हो जाती हैं और हम मुलजिमों को पकड़ लेते हैं, उसके बाद कुछ समय तक तो यह मामला गरम रहता है, लेकिन फिर यह ठंडे बस्ते में चला जाता है।

मेरा माननीय गृह मंत्री जी से यह कहना है कि जब इस किस्म की वारदातें होती हैं और दोषी लोगों को पकड़ लिया जाता है, तो उनके खिलाफ सख्त से सख्त क्या कार्रवाई की जा रही है? यदि सही मायने में उसकी भी पब्लिसिटी अच्छे तरीके से हो जाए, तो जो लोग इस किस्म की वारदातें करते हैं, उनका मनोबल गिरेगा। इसलिए, इस तरफ भी सरकार को ध्यान देने की जरूरत है।

इसके अलावा, महिलाओं के ऊपर उत्पीड़न न हो, इसके लिए हमें कानून में भी थोड़ा-सा सुधार लाने की जरूरत है। हमें कानून को भी इतना सख्त से सख्त बनाना चाहिए, ताकि इस किस्म की वारदातें न हों। अभी जो ये घटनाएं घटी हैं, पिछले दो-तीन दिनों में जो कई वारदातें हुई हैं और लगातार हो रही हैं, उनके बारे में मेरा सरकार से यही कहना है कि आपको सख्त से सख्त कदम उठाने चाहिए, ताकि इस किस्म की वारदातों के ऊपर रोक लग सके।

श्रीमती जया बच्चन (उत्तर प्रदेश): सर, मुझे समझ में नहीं आ रहा कि मैं कहां से शुरू करूं, क्योंकि पिछले तीन दिनों से लगातार मैं इसके ऊपर बात करना चाहती थी, मगर मुझे मौका नहीं मिला। वक्त ऐसा आ गया है कि जब इस शहर में, इस देश में कोई ऐसी घटना घट गयी, जिसकी वजह से मुझे यह स्टैंड लेना पड़ा। मुझे कोई अच्छा नहीं लगता कि मैं खड़े होकर प्रोटेस्ट करूं या पार्लियामेंट के किसी रूल को ब्रेक करूं, मगर, सर, मैं मजबूर हूं कि मुझे इस तरह का स्टैंड लेना पड़ा।

यह सबने बताया कि कल हिन्दुस्तान की राजधानी में क्या हुआ। सर, दुःख की बात तो यह है कि एक महिला जर्नलिस्ट, जो इस वारदात को कवर करने के लिए गयी थी, उनको manhandle किया गया। It is a shame, Sir.

श्री उपसभापति: आप बोलिए। I am listening

श्रीमती जया बच्चन: सर, मुझे समझ में नहीं आ रहा कि मैं क्या-क्या बोलूं, क्या-क्या न बोलूं। मैं थोड़ी हिल गयी हूं, क्योंकि अब तक मैं सोचती थी कि हम लोग ऐसे देश में रहते हैं, जहां महिलाओं को प्रतिमा माना जाता है, उनकी पूजा की जाती है। हम लोग दुर्गा को पूजते हैं और कहते हैं कि यह शक्ति की प्रतिमा हैं। सर, हमारे इन सारे विचारों पर पानी

फिर गया, क्योंकि रोज़ हिन्दुस्तान के किसी न किसी शहर में और खास तौर से हिन्दुस्तान की राजधानी में इस तरह की वारदातें होती हैं, जहां शक्ति कुछ कर नहीं पाती।

So, I feel कि यह जो दिखावा है, इस आडम्बर को हमको बंद कर देना चाहिए। The way we are discussing this topic today, it should have been done earlier. Sir, look at the kind of reports that we get in this House. ये मेरे पास रिपोर्ट्स हैं, आंकड़े दिए गए हैं। ये आपके विमेन एंड चाइल्ड वेल्फेयर मंत्री ने दिए हैं। इसमें जो आंकड़े हैं, इन्हें देख कर आप shocked हो जाएंगे। सर, ये आंकड़े जो उनके पास आते हैं, they are the only cases which are registered with the Women Cell. सर, टाइम को मत देखिए, प्लीज़।

MR. DEPUTY CHAIRMAN: I have to allow more Members.

SHRIMATI JAYA BACHCHAN: Sir, please don't do this. This is a very, very serious subject.

MR. DEPUTY CHAIRMAN: Yes, but there are more people.

SHRIMATI JAYA BACHCHAN: I do not want to make an issue of it. Please allow me to speak.

MR. DEPUTY CHAIRMAN: There are more people.

SHRIMATI JAYA BACHCHAN: Let me speak, Sir. I am not doing politics. सर, यह आंकड़े दिए गए हैं। दिल्ली में ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: No; Jayaji, please conclude. I have to allow more people ...(Interruptions)...

श्रीमती जया बच्चन: सर, मैं नहीं बोलूंगी; I would protest outside the House. I will not speak. This is not fair, Sir. Whenever we come to a discussion about women ...(Interruptions)... For the last three days I have been asking for an opportunity to speak, but I have not been allowed.

MR. DEPUTY CHAIRMAN: You may give a separate notice.

SHRIMATI JAYA BACHCHAN: I am sorry, Sir. This is a very important subject.

MR. DEPUTY CHAIRMAN: I would advise you to give a separate notice for this.

SHRIMATI JAYA BACHCHAN: How is it that we take up other political subjects? Rajya Sabha is not meant for this!

MR. DEPUTY CHAIRMAN: You may give a separate notice.

SHRIMATI JAYA BACHCHAN: Sir, Rajya Sabha is meant for issues like this. We have to discuss it.

MR. DEPUTY CHAIRMAN: That is what I am saying.

SHRIMATI JAYA BACHCHAN: *

MR. DEPUTY CHAIRMAN: These remarks will not go on record.

SHRIMATI JAYA BACHCHAN: *

MR. DEPUTY CHAIRMAN: Your remarks will not go on record. I am trying to accommodate the maximum number of people.

SHRIMATI JAYA BACHCHAN: *

MR. DEPUTY CHAIRMAN: You may give a separate notice. We can have a separate discussion. आप separate नोटिस दीजिए ...(व्यवधान)...

SHRIMATI JAYA BACHCHAN: *

MR. DEPUTY CHAIRMAN: Shri Shivanand Tiwari.

SHRIMATI JAYA BACHCHAN: *

MR. DEPUTY CHAIRMAN: What can I do?

SHRIMATI JAYA BACHCHAN: *

MR. DEPUTY CHAIRMAN: It is easy to blame the Chair. Everybody wants to speak and Members don't want me to exercise control. What do I do? I would leave it to the House to decide.

SHRIMATI JAYA BACHCHAN: *

MR. DEPUTY CHAIRMAN: I have told you, it is not going on record. I have called the name of Shri Shivanand Tiwari. Jayaji, you are my sister. You may give a separate notice. You would get enough time.

SHRIMATI JAYA BACHCHAN: *

MR. DEPUTY CHAIRMAN: You would get enough time later, but not now.

SHRIMATI JAYA BACHCHAN: *

MR. DEPUTY CHAIRMAN: Is it my fault? How can you blame the Chair?

SHRIMATI JAYA BACHCHAN: *

MR. DEPUTY CHAIRMAN: Now, Shri Shivanand Tiwari. ...(Interruptions)...

श्री शिवानन्द तिवारी : कैसे बोले सर,...(व्यवधान)...

MR. DEPUTY CHAIRMAN: If you don't wish to speak, I would like call the next speaker.

श्री शिवानन्द तिवारी (बिहार): उपसभापति महोदय, इस मामले में अब तक जो कुछ कहा गया है, मैं उन बातों का समर्थन करता हूँ और मानता हूँ कि दिल्ली पुलिस की यह घोर असफलता है। आज जो चार्ट निकला है उससे ऐसा लगता है कि दिल्ली इस तरह की घटनाओं के लिए राजधानी बन गई है। लेकिन मैं एक दूसरी बात भी करना चाहता हूँ। लगता ही नहीं कि यह देश महिलाओं के रहने लायक रह गया है। अभी हमने पढ़ा कि केरल से एक खबर छपी कि एक भाई ने अपने दोस्तों के साथ अपनी बहन के साथ बलात्कार किया। खबर आती है कि बाप अपनी बेटी के साथ बलात्कार कर रहा है। छोटी-छोटी बच्चियाँ 4 वर्ष, 5 वर्ष, 6 वर्ष की उम्र की, 67 वर्ष की, 70 वर्ष की बूढ़ी महिलाएं, उनके साथ इस देश में बलात्कार हो रहा है। यह एक बिल्कुल सामाजिक और सांस्कृतिक संकट है इस देश में। इस तरह की घटनाओं में पिछले 20-25 वर्षों में जो वृद्धि हुई है, हम जो एक उपभोक्तावादी संस्कृति चला रहे हैं, उससे हमारी पुरानी संस्कृति नष्ट हुई है। औरतों को बाजार की वस्तु, विज्ञापन की वस्तु बनाकर के देश में जिस तरह से बलात्कार की मानसिकता तैयार की जा रही है, हमको लगता है कि वही इसकी जड़ में है और यह जो मानसिकता बनी है, सिर्फ विज्ञापनों की दुनिया से ही नहीं, जावेद अख्तर भाई, जया जी यहां मौजूद हैं, आजकल आइटम डांस चला हुआ है, जिस तरह से प्रोवोकेटिव सारी चीजें हो रही हैं, उनकी वजह से इस देश में बलात्कार की मानसिकता तैयार हो रही है।

श्रीमती जया बच्चन: सर, ...(व्यवधान)...

श्री शिवानन्द तिवारी: सर, मैं एक मिनट में खत्म कर रहा हूँ। आप हमको डिस्टर्ब मत कीजिए। ...(व्यवधान)...

श्रीमती जया बच्चन: यह आप क्या बात कर रहे हैं कि आइटम डांस की वजह से बलात्कार हो रहे हैं? ...(व्यवधान)...

श्री शिवानन्द तिवारी: मैं यह कह रहा था कि इसके बारे में देश में गंभीरता के साथ यह विचार होना चाहिए कि ऐसी जो स्थिति बनी है, अगर हम इसको सिर्फ लॉ एंड आर्डर की बात मानेंगे, तो इस समस्या का समाधान नहीं होने वाला है और महिलाएं सुरक्षित रहने वाली नहीं हैं। इस देश में केरल सबसे पढ़ा-लिखा, सबसे आगे बढ़ा हुआ राज्य माना जाता है। वहां भी इस तरह की घटनाएं हो रही हैं तो दूसरी जगह की बात के बारे में क्या कहा जाए। इसलिए मैं सरकार से अनुरोध करूंगा कि वह इस मामले में गंभीरता के साथ इस दृष्टिकोण से विचार करे।

भला बताइए, कोई अपनी इज्जत की रक्षा नहीं कर सकता। लड़की protest करती है, उस पर तेजाब डाल दिया जाता है। लड़की का घरवाला, चाहे बाप हो या भाई हो, उस पर हमला होता है। यह स्थिति हो गयी है कि औरतें अपनी इज्जत नहीं बचा सकती हैं। उनसे इज्जत बचाने का अधिकार छीन लिया जा रहा है। महोदय, गृह मंत्री जी तो इस विषय पर जवाब देंगे ही। ...**(व्यवधान)**...

श्री उपसभापति: तिवारी जी, टाइम खत्म हो गया।

श्री शिवानन्द तिवारी: साथ-ही-साथ मैं सरकार से यह भी अनुरोध करूंगा कि इस मामले में गहराई के साथ विचार किया जाए।

श्री उपसभापति: शिवानन्द तिवारी जी टाइम खत्म हो गया।

श्री शिवानन्द तिवारी: इस मामले में एक सम्यक नीति बनायी जाये। बहुत-बहुत धन्यवाद।

SHRI DEREK O'BRIEN (West Bengal): Sir, more than anything else, this morning, I stand here nervous and scared as the father of a 17-year-old daughter living in India. Sir, Delhi has, for long, been the political capital, the administrative capital. But if you look at the track record of the last so many years, it has now become the rape capital of India. 575 cases of rape! We are not trying to justifying that one city is having more cases than the other. Each rape is a rape to many. If you look at Mumbai, it is no better, 250; if you look at Bengaluru, equally bad, 96; if you look at Chennai, equally shameful, 76 and if you look at Kolkata, also very bad, 42. Sir, I want to make two points in a short time. Firstly, I think, whenever there is a rape we think that it is a woman's issue. We often want to make it a woman's issue; we believe that it is much beyond the woman's issue. In fact, it is actually a male issue because it is about men, and I am one, who stop behaving like human beings and start acting like animals. I think, this is an animal instinct. As some of you are saying, and I agree, this is even worst than animals.

I was listening to the discussions that we have rule in Rajya Sabha for this or that notice, but the girl who is raped gets no notice. They get raped whether they are travelling by bus or whether they are travelling by train. Sir, I want to offer just two quick solutions, and I don't believe that these are the only two solutions being offered. One is, Sir, of course, the Home Minister needs to give us good reasons about the responsibility of the Police force. Secondly, social communication plays a very important role. I think, it is time now we took this issue of preventing rape and create a lot of social communication. We can spread this message through different media. Thank you, Sir, for giving me this opportunity. We wait for the reply of the hon. Home Minister on this issue.

MR. DEPUTY CHAIRMAN: I request the hon. Members to reduce the time of their speech so that we can hear the reply of hon. Home Minister. I shall be grateful if you take one or one-and-a-half minute.

SHRIMATI VASANTHI STANLEY (Tamil Nadu): Mr. Deputy Chairman, Sir, Mahatma Gandhi said, "When a woman fully attired in gold ornaments can go freely in the late hours and then come back home safely, then only I can say that the country has attained real freedom." But, Sir, in this present case, where we are discussing about this particular girl, just 23-year old, what about the nation's freedom? Where is our nation's respect? In this particular case, we are talking about one small girl. She has been torn into pieces, gang-raped and she is now fighting for her life in the hospital. We are living in a society which has completely failed to protect and nurture its women. We call this our motherland; we call our language mother tongue; we call rivers by the names of women; and, we call women *devi*, *mata*, *shakti*. We keep them all in the temples, but the real women are not respected. They are not taken care of. There is no protection for them. As my brother said, Delhi has become not only the national capital, but it is the capital of rape also. Not only here, it is happening in the entire nation. I would like to bring to your notice the recent video clipping of a teenage girl being molested by a mob in Guwahati, the gang-rape of a girl at the National Law School of India University, Bangalore, recent rape incidents in Haryana and this recent incident also. What does all this say? A survey conducted by Thomson Reuters TrustLaw Women says, "India — shame, shame, shame, I would like to say it here — ranks with Afghanistan, Congo and Somalia as one of the most dangerous

[Shrimati Vasanthi Satnley]

places for women." Last year alone, 24,206 cases of rape were registered in police stations across India and the cases-of violence registered against women in 2010 alone were more than 2,00,000. ...*(Time bell rings)*... Sir, there is still time. If anyone can shirk off their responsibility just by saying that the bus licence has been cancelled, the public is waiting to cancel their licence to rule.

MR. DEPUTY CHAIRMAN: Please, conclude.

SHRIMATI VASANTHI STANLEY: I hope the Home Ministry will come up with watchtowers which they have promised already and the CCTVs will come. Give more teeth to the laws. Punishment should not be for ten years; it should be life imprisonment. These kinds of people, these culprits have to be hanged to death.

MR. DEPUTY CHAIRMAN: See, senior leaders are here. I am posing a question which I want this House to decide. I am unable to decide. The point is, I have got more than 12 names. Everybody is insisting to speak for three minutes. If that is allowed, it cannot be over by one o'clock. Then, the Minister has to reply. Let the House decide. ...*(Interruptions)*... My request is that those who speak, can finish within one or one-and-a-half minutes. ...*(Interruptions)*...

THE MINISTER OF HOME AFFAIRS (SHRI SUSHILKUMAR SHINDE): Sir, I would say that the matter is very serious and the Government is very much interested in knowing the feelings of all my brothers and sisters. So, you can find out some way that everyone can speak and I will reply.

MR. DEPUTY CHAIRMAN: In that case, the Government's view is that this can be extended. If the House agrees, after 2 p.m. also, we can discuss this.

HON. MEMBERS: Yes.

MR. DEPUTY CHAIRMAN: So, everybody will be given three minutes. Now, Shri Shashi Bhusan Behera.

SHRI SHASHI BHUSAN BEHERA (Odisha): Sir, I would give my compliments to the hon. Home Minister for the gesture that he has shown and his concern on this shocking news. Sir, I share my concern with all the Members of this House who have spoken cutting across the party lines, especially the woman Members –

Maya Singhji, Renuka Chowdhuryji and Jaya Bachchanji, who is still standing and protesting on this. Certainly, it is a very serious matter. It is unbelievable for everybody. The entire nation is shocked and the world is also watching this news and an impression is going regarding our nation. It is a very serious incident. Women are not safe in Delhi. It is not the case of a single incident; these incidents are continuously taking place in Delhi. Mr. Derek O'Brien also mentioned the figures of what is happening in a single year.

Sir, this House has always kept and protected the dignity of the women, and, it has fought for the cause of women. This House passed the Women Reservation Bill. Here, in this House, we must keep the dignity of the women. Sir, I find that this is lack of will on the part of the Government. The Government should not think of taking action alone but it should do even much more than that. I also agree with the opinion given by Shri Shivanand Tiwariji that it is happening with changing social, cultural position but, Sir, in the name of social and cultural background, we cannot excuse the shameful incident. Sir, the situation is deteriorating day-by-day. We must witness the action taken by the Government. The Government should think seriously about this matter and take appropriate steps in this particular incident. The culprits must not be freed for any reason. There should not be any lenient action, and, it should not be over only at the enquiry stage. Stringent action as per the existing laws must be taken. The Government should take care to see as to how our nation can develop its dignity for women. We cannot sit here like *Kaurvas and Pandavas*, who sat silently in Kuru Sabha, and, this country should not watch Draupadi's insult, if we speak in terms of mythological stories.

Sir, I want to seek assurance from the Government. I am thankful to the Home Minister for showing concern, and, I hope that only when he takes proper action, this House and the people of the country will be satisfied. Thank you.

SHRI DEVENDER GOUD T. (Andhra Pradesh): Mr. Deputy Chairman, Sir, I do not wish to take much time of the House. Shindeji must understand that apart from this discussion, there is no other meeting today in the Rajya Sabha. Today morning also, all the agitated Members protested against this incident. He must take it seriously. Sir, having served as the Home Minister of a State, I know very well that it is not the fault of the Home Minister. But while taking advantage of what is being said in Rajya Sabha, he should call the officers concerned and tell them that action will be taken against them if incidents like this happen in future,

[Shri Devender Goud T.]

1.00 P.M.

ऐसा कुछ करना चाहिए। आज जिस घटना के बारे में यहां राज्य सभा में चर्चा हो रही है, उस डिबेट का सारांश लेते हुए, सारे अफसरों को बुलाकर इसके बारे में बताना चाहिए तथा भविष्य में ऐसे incidents को बहुत seriously लेना चाहिए। Please take advantage of this debate. Our Member, Shrimati Sudharani will also speak today about this incident. Thank you.

DR. V. MAITREYAN (Tamil Nadu): Mr. Deputy Chairman, Sir, everybody is really shocked and agitated by whatever has happened. Of course, we all have called for a serious action. The Home Minister will reply to the concerns expressed by the hon. Members. Sir, the reply which he will give, may satisfy us, or, may not satisfy us, but after the debate is over, I think, the life, probably, goes on forever as usual. Sir, we should put an end to this problem. Of course, the Home Minister will call a meeting of his officers and give strict warnings and instructions and all that. Sir, what is important is that we call this country as '*Bharat Mata*' and, if its meaning has got anything to do, there should be a strong deterrent.

This House has made so many amendments to our Constitution. We have made so many epoch-making laws. I urge upon this House to make one more law—'Death penalty for the rapists'. Thank you.

DR. NAJMA A. HEPTULLA (Madhya Pradesh): Sir, cutting across the party line, cutting across the gender, everybody has condemned it. Venkaiahji, as the Chairman of the Home Committee, has given us the figures. So, there is no need for repeating them. Everybody is anguished; everybody is angry; everybody has expressed his feelings. This is not the time to make speeches. We can ask the Chairman to give us time when all of us can make long speeches. The time has come when some action should be taken. The Home Minister comes from Maharashtra where, at least, the law and order situation at one time used to be very well in Bombay. We have lot of expectations from you, Mr. Home Minister. We hope that you will take action. It takes time to improve things, but I also request, Sir, that there should be a thinking among the people why these incidents are taking place, why such incidents take place in Delhi more than in any other city in the country.

Secondly, I support Mr. Maitreya that death penalty is the only punishment we should give. There are 10,000 cases pending in the court. The court should also see to it. We can pass a Resolution or amend the Constitution to that extent that the court's hands should be strengthened so that they can give punishment to them which everybody will be scared of raping any girl on the street or in the college or in the bus or anywhere. This is my only demand. This is not the time to make long speeches to express our views. This is the time for action and the Home Minister should do that, the Government should do that. Everybody has condemned everything, but the question is what action the Home Minister is going to take. That is what the House wants to hear.

MR. DEPUTY CHAIRMAN: There are some more names. I will call everybody, but I see our sister, Jaya Bachchan, has been standing for a long time and hon. LoP has also given a suggestion. Even though rule does not permit to allow one person to speak again, I am using my discretion and allowing you to speak, but please conclude in two minutes. My only request is, please take only two minutes.

SHRIMATI JAYA BACHCHAN : Thank you, Sir. Thank you Jaitleyji. He has always been very supportive. I am really very, very moved. Sir, as Najmaji has said, we don't need to give long speeches. I am very, very disturbed. अभी हमारे एक साथी ने कहा कि यह सदन जो है, जहां हम लोग उपस्थित हैं, वहां हृदय वाली कोई बात नहीं होती है। यहां सब matter of facts वाले discussion होते हैं। He is absolutely right. हम लोग बहुत ही रूटीन तरीके से speeches दे रहे हैं, trying to score कि कौन कितना अच्छा बोलेगा और कौन कितना लम्बा बोलेगा। मैं यह नहीं बोलना चाहती हूं। शिंदे जी यहां मौजूद हैं, तो सबसे पहले कल जब ये बातें बाहर आईं, क्या सरकार ने उस परिवार को किसी तरह की संवेदना जताई? Did you publicly make any announcement saying that you are really sorry that something so shameful has happened in our country, forget the State, and you will take very, very strict action? Sir, I am basically an artist and I am terribly disturbed by this. I am very worried about the parents of this girl. Everybody will forget what is going to happen to her, but she will remember for the rest of her life. It will be a scar. It is a terrible mental torture more than physical. How are you going to repay for this? Everyday, Sir, women are getting raped by their fathers, their brothers, their cousins, their uncles. Sir, it is a shame. We are bringing in Bills to protect certain sections of society who are deprived. What about the women who bring you into this world? Where is their

[Shrimati Jaya Bachchan]

protection? Do you not think that we should think about it very seriously? I am ashamed. I personally feel very, very ashamed that I am sitting in this House and I am helpless and I am not being able to do anything. I am certainly very disturbed and I am equally disturbed by the answers that keep coming and being placed in this august House by the Ministers concerned which are totally incorrect. I do not know what else to say. I thank you very much. I think that there should be a law to deal with such matters. I am not going to say anything more on this. But I have a suggestion. I think the act of sexual assault should be treated on a par with attempt to murder and section 307 of the IPC should be amended to include rape under its purview. This is a very good opportunity for us—it is sad that I am calling it an opportunity—to set an example and show the country that you mean business. Thank you very much, Sir.

SHRIMATI RENUKA CHOWDHURY: Sir, I associate myself with the mention made by the hon. Member.

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, I associate myself with the mention made by the hon. Member.

डा. प्रभा ठाकुर (राजस्थान): उपसभापति महोदय, राजधानी दिल्ली में जब इस तरह का हादसा होता है तो पूरे देश में उसकी आवाज़ जाती है। दिल्ली में एक बर्बर और भयानक हादसा हुआ। आए दिन इस तरह के हादसे, ऐसी वारदातें, औरतों के साथ दुष्कर्म, सामूहिक दुष्कर्म, छोटी बच्चियों के साथ दुष्कर्म हो रहे हैं। महोदय, जितने कानून सख्त होते जा रहे हैं, उतनी ही ज्यादा वारदातें पूरे देश में बढ़ती जा रही हैं - दिल्ली में भी और देश के अन्य जगहों पर भी। यह सब देखकर बहुत अफसोस होता है। क्या हमारा कानून इतना लंगड़ा-तूला है? क्या हमारा प्रशासन और पुलिस इतनी अपाहिज है कि इसका कोई समाधान या कोई रास्ता नहीं निकल रहा है? समाधान क्यों नहीं निकल रहा है, मैं इसकी वजह बताना चाहती हूँ। इसकी वजह यह है कि अपराधियों को डर नहीं रह गया है। उनको डर होना चाहिए, खौफ होना चाहिए कि उनको आजीवन सजा हो जाएगी या वे वाकई पकड़े जाएंगे, किसी सूरत में बच नहीं सकेंगे, उनको हेंग कर दिया जाएगा या गोली मार दी जाएगी, लेकिन ऐसी किसी सजा का उनको डर ही नहीं है। मैं सरकार से आंकड़े जानना चाहती हूँ कि पिछले सात साल में महिलाओं, बच्चियों या लड़कियों के साथ जो दुष्कर्म हुए हैं, उन मामलों में कितने अपराधियों को सज़ा हुई, कितने पुलिस कर्मचारी या संबंधित अधिकारी ऐसे मामलों में terminate हुए? अगर उन्हें सस्पेंड किया जाता है तो वे वापिस बहाल हो जाते हैं, किसी को सजा होती ही नहीं है, पांच-पांच साल तक उनके मामले चलते हैं। मैं

कहना चाहती हूँ कि एक महीने के अंदर ऐसे केसेज़ का निस्तारण हो और कड़ी सज़ा दी जाए, तभी अपराधियों को खौफ होगा। जैसे मिडल ईस्ट में होता है, जैसे रूस और चीन में होता है, वैसा सिस्टम यहां पर क्यों नहीं है? आपने फास्ट ट्रैक कोर्ट्स बना दिए, दुनिया भर के महिलाओं के लिए थाने हैं, महिला आयोग हैं, ये सब किसलिए हैं? आज भी कोई महिला पुलिस थाने में रिपोर्ट कराने जाते हुए डरती है। क्यों डरती है? क्यों नहीं वह यहां अपनापन महसूस करती, फ्रेंडली महसूस क्यों नहीं करती? यह वातावरण पुलिस थानों को देना होगा और ऊपर बैठे हुए अधिकारियों को नीचे थाने वालों को, इंस्पेक्टरों को और सबको अच्छी तरह से कसकर रखना होगा, उनको terminate करना होगा। जब तक किसी के पेट पर लात नहीं पड़ेगी, तब तक इस व्यवस्था में कोई सुधार नहीं आने वाला। चाहे यहां पर बैठकर आप जितने भी कानून बना लें, जितनी भी दवा कर लें, मर्ज़ बढ़ता ही जाएगा। यही यहां पर हो रहा है। बहुत अफसोस और बहुत ही शर्म की बात है कि जब बाड़ ही खेत को खाएगी तो कौन रखवाली करेगा? घर में, परिवार में, रास्ते में चलते हुए, महिलाएं कहीं भी महफूज़ नहीं हैं, किसी उम्र में महफूज़ नहीं हैं।

MR. DEPUTY CHAIRMAN: Please conclude. Time is over.

डा. प्रभा ठाकुर: ये स्थितियां अगर हैं तो सिर्फ इसलिए हैं कि अपराधियों को डर नहीं है। जब उन्हें इस बात का डर होगा कि उन्हें सज़ा मिलेगी, तभी ये अपराध कम होंगे। धन्यवाद।

श्री संजय राउत: महोदय, सिर्फ दिल्ली नहीं, पूरा देश कल शर्मसार हुआ है और लोगों में आक्रोश है। यहां पर हमारे ऑनरेबल मेंबर कह रहे थे कि दिल्ली कैपिटल ऑफ रेप बन गयी है। यह सिर्फ दिल्ली की बात नहीं है, पूरे देश में जो बड़े-बड़े शहर हैं, चाहे मुंबई हो, बेंगलूरु हो, कोलकाता हो या असम हो, हर शहर में महिलाओं के ऊपर अत्याचार और बलात्कार की घटनाएं जिस तरह से तेजी से बढ़ रही हैं -सरकारें हैं, पुलिस है, फिर भी बढ़ रही हैं क्योंकि लोगों में कानून का डर नहीं है। अगर ऐसे ही होता रहा, ऐसे ही घटनाएं बढ़ती रहीं, तो दिल्ली कैपिटल ऑफ रेप बनेगी और हिन्दुस्तान का नाम रेपिस्तान हो जायेगा। सर, हमें लगता है कि दिल्ली में जिस वक्त यह घटना, दुर्घटना हो रही थी, उस वक्त पुलिस नहीं थी, पुलिस कहाँ थी यह सवाल पूछा गया था। अगर सरकार का अस्तित्व नहीं है, तो पुलिस कहाँ से आयेगी? इसके लिए सरकार जिम्मेदार है। मैं यह नहीं बोलूंगा कि गृह मंत्री या गृह मंत्रालय इसके लिए जिम्मेदार है। सरकार के साथ समाज भी उतना ही जिम्मेदार है।

सर, इस सदन में महिलाओं के राजकीय आरक्षण के बारे में हमने चर्चा की, हंगामा हुआ, बिल पास हुआ, लेकिन शिवसेना प्रमुख बाला साहेब ठाकरे जी ने हमेशा एक बात जोर

[श्री संजय राउत]

से कही है और वह यह है कि महिलाओं को आरक्षण की नहीं संरक्षण की जरूरत है, पहले उनको संरक्षण दीजिए, बाद में उनको आरक्षण दीजिए। भीड़भाड़ वाले इलाकों में अगर इस तरह की वारदातें होती हैं, तो साफ है कि पुलिस और सरकार पूरी तरह से निष्क्रिय है और नाकाम है। ऐसे अपराधों को रोकने के लिए पुलिस ने कहा कि ऐसे अपराधियों को फांसी की सज़ा मिलनी चाहिए और यह शुरुआत, जो कल दिल्ली में दुर्घटना हुई है, उस अपराधी से होनी चाहिए। मैं इतना ही कहूंगा। धन्यवाद।

SHRI RAM JETHMALANI (Rajasthan): Sir, I just wish to respond to my very distinguished friend, Renukaji, who raised a point in her speech. Renukaji is talking away with somebody. Sir, it is a very legitimate query that she made as to how these non-human mastodons convinced themselves that they will get away with this dastardly crime. Sir, the short answer is that they had convinced themselves that the investigating agencies, whose duty it is to maintain law and order, are totally impotent and unworthy of the positions in which they are located. Sir, I wish to recall one of the greatest names which we have produced in India, the late Lal Bahadur Shastri. He set an example of democratic responsibility and prompt recognition of that democratic responsibility that somebody's head must promptly roll. I do not say that the person who should make that sacrifice is the hon. Home Minister. He is a good and an efficient man, and I have no doubt that he will do his best. But, today, believe me, these people rightly thought that the police in this country is incompetent and the head of the police head must roll. If he does not voluntarily allows his head to be rolled, you must make sure that this example is set forthwith so that the people should know better.

DR. T.N. SEEMA (Kerala): Sir, this incident of gang rape which happened on Sunday in South Delhi is very shocking and more shocking is the irresponsible attitude shown on the part of authorities, whether it is the State Government or the police officials of the State Government or the Ministry of Home Affairs. Sir, this is not an isolated case. Sir, gang rapes have been happening again and again in the Capital city. This Capital city is directly under you. The women want to know what is happening in this Capital city. No woman is safe in this Capital city. So, Sir, through you, we want an assurance from the hon. Home Minister to take some steps to ensure safety of women in this country.

Sir, there is a blame game going on between the State Government, the hon. Chief Minister, the police officials and the Ministry of Home Affairs. This is not

going to help women in this country. We want strict action, we want immediate action and we want assurance. I want to put some concrete suggestions, through you, to the hon. Home Minister. (1) All DTC and private buses should be fitted with surveillance cameras as a precondition for licenses. (2) The civil defence volunteers should be deployed along with the police force to patrol the streets and localities. (3) People's Committee including representatives of women organisations should be formed and attached with every police station to take up crimes against women. (4) Speedy justice to the victims and exemplary punishment for criminals must be ensured. (5) The cases fail in court and culprits escape punishment during trial on technical grounds due to shoddy manner in which the investigation is done by the police, that should be stopped. The police should be sensitised to conduct scientific investigation and proper recording of evidence. Fast track courts should be set up in all districts to take up cases against women in an exclusive manner. The last point is, young boys should be educated in school itself to treat women as equal citizens. We want change in the mindset of the society.

श्रीमती स्मृति जुबिन ईरानी (गुजरात): सर, दिल्ली में जब भी कोई बलात्कार की घटना घटती है तो हर बार हम सदन में अपनी चिंता, अपना आक्रोश व्यक्त करते हैं। हम इस विषय पर सदन में चाहे कितना भी आक्रोश व्यक्त कर लें, चाहे कितने भी sound bytes दे दें, लेकिन दिल्ली की सड़कों की हकीकत पर कोई असर नहीं पड़ता है। जिस स्थल पर एक 23 साल की बेटी का बलात्कार हुआ, उसी स्थल पर *Headlines Today* की एक महिला पत्रकार तहकीकात करने के लिए जाती है। मुझसे किसी ने कहा कि वह स्वयं DCP की पत्नी है। एक गाड़ी में चार-पांच लड़के आते हैं और उनको परेशान करते हैं। यह महिला पत्रकार खैर मनाती है कि thank God a male cameraman was with me, so I was protected. इस सदन में बार-बार सदस्यों ने कहा कि हम चाहे कितना भी आक्रोश व्यक्त कर लें, दिल्ली का सच यह है कि यहां जो दरिंदे हैं, उन्हें कानून का खौफ नहीं है।

सर, यह सोचकर मेरे रोंगटे हो जाते हैं कि जिस बस में लड़की का बलात्कार हुआ, वह एक स्कूल बस थी। जिन दरिंदे ने लड़की का बलात्कार किया, वे सभी बच्चों को स्कूल लेकर जाते हैं। आज दिल्ली में दो लाख से भी ज्यादा बसें public transport system में ply कर रही हैं। आज रेणुका जी ने कहा कि हमें above party lines camaraderie की भावना से इस विषय पर चर्चा करनी चाहिए। एक महिला सदस्य होने के नाते मैं एक बहन से कहना चाहती हूं कि हम नवम्बर, 2010 से दिल्ली पुलिस कमिश्नर से निवेदन करते आ रहे हैं कि आप PCR vans की गश्त बढ़ाइए, foot patrolling ज्यादा करवाइए। इसके साथ

[श्रीमती स्मृति जुबिन ईरानी]

ही आप महिला संगठनों के साथ मिलकर मासिक समीक्षा करवाई कि आपके काम से क्या क्राइम घट रहा है या बढ़ रहा है। हमने दिल्ली पुलिस कमिश्नर से यह भी निवेदन किया था कि आप एक **quick response team** बनाइए। इस सबके बावजूद हमारे किसी भी निवेदन पर गौर नहीं किया गया। दिल्ली में 2010 से लेकर 2011 तक **sexual harassment** के केसेज में 120 प्रतिशत की बढ़त हुई है। आज भी दिल्ली में ऐसी बहुत सी बेटियां हैं, जिनको जब छेड़ा गया तो उनसे पुलिस के कर्मचारी ने कहा कि आपको छेड़ा ही है, बलात्कार तो नहीं किया। सर, दिल्ली में एक **SHO** का बयान है कि अगर महिला का बलात्कार होता है तो उसके कपड़ों का दोष है, उस दरिंदे का दोष नहीं है जो बलात्कार करता है। अभी यहां एक महिला सदस्य ने कहा कि आप **DTC** बस में **CCTV** लगवाई।

सर, दिल्ली में सरकार हर अपराध के बाद घोषणाएं करती है और इसकी घोषणा भी हो चुकी है कि **DTC** बसों में **CCTV** लगेंगे, लेकिन सत्य यह है कि आज तक **DTC** बस में **CCTV** लगाने की क्लियरेंस नहीं मिली है। ...**(व्यवधान)**... सर, आप मुझे **time up** कह रहे हैं, **the time should be up for criminals, not for Members of Parliament discussing this issue.**

दिल्ली में **public transport service** में ऐसे आठ हजार लोगों के चालान किए गए हैं, जो **illegally** बसें चला रहे हैं। मेरा आदरणीय गृह मंत्री जी से सवाल है कि ऐसे कितने लोगों के लाइसेंस जब्त किए हैं? हमने बार-बार आग्रह किया है कि आप महिला पुलिस की भर्ती ज्यादा कीजिए। हमारे इस निवेदन पर किसने नज़र डाली है और किसने इस निवेदन को स्वीकारा है?

श्री उपसभापति: आपका टाइम खत्म हो गया है।

श्रीमती स्मृति जुबिन ईरानी: सर, 36 घंटे में 23 साल की लड़की का बलात्कार होता है, 6 साल की बच्ची का बलात्कार होता है। बार-बार बलात्कार इस देश की राजधानी में इसलिए हो रहे हैं...

MR. DEPUTY CHAIRMAN: It is not going on record.

श्रीमती स्मृति जुबिन ईरानी: *

श्री उपसभापति: आपका टाइम खत्म हो गया है। It is not going on record.

श्रीमती स्मृति जुबिन ईरानी: *

MR. DEPUTY CHAIRMAN: It is not going on record, my dear sister. आपका टाइम खत्म हो गया है, यह रेकॉर्ड में नहीं आ रहा है। Now, Dr. Vijaylaxmi Sadho.

डा. विजयलक्ष्मी साधौ (मध्य प्रदेश): सर, यह जो निंदनीय घटना घटित हुई है, एक लड़की के साथ उसके दोस्त की उपस्थिति में एक ट्रांसपोर्ट व्हिकल के अन्दर उसका जो गैंग रेप हुआ है, इसकी जितनी निंदा की जाए, इसकी जितनी भर्त्सना की जाए, उतनी कम है। हम सब लोग यहाँ शर्मसार हैं।

सर, हमारा देश ऋषि-मुनियों का देश है। यहां संस्कार है, संस्कृति है, महिलाओं का सम्मान होता है, देवियों की पूजा-अर्चना होती है, भगवान के नाम के आगे देवी का नाम लगा रहता है, राम के आगे सीता, कृष्ण के आगे राधा, सीताराम, राधाकृष्ण। सर, देश के कई इलाकों में छोटी बच्चियों के पिता और भाई उनके पैर छूते हैं, उनकी चरण वंदना करते हैं। ऐसा हमारा देश है। यहां हर 40 किलोमीटर पर एक अलग भाषा, एक अलग परिवेश, एक अलग संस्कार होते हुए भी जिस तरह से गुलदस्ते में विभिन्न फूल होते हैं और गुलदस्ता एक रहता है, ऐसा हमारा देश है, ऐसी हमारी संस्कृति है। अगर वहां पर इस तरह की घटनाएं घटित होती हैं, तो यह हम सबके लिए बहुत ही निंदनीय और शर्मनाक है। मैं सम्मानित सदन से कहना चाहती हूं कि दलगत राजनीति से ऊपर उठ कर इस समस्या पर गम्भीरता से विचार करने की आवश्यकता है। सरकारें कोई भी हों, सरकारें किसी की भी हों, लेकिन अगर महिलाओं के ऊपर अत्याचार हो रहे हैं, तो यह हम सबके लिए शर्मनाक है। अगर मैं बात करूं मध्य प्रदेश की, अगर मैं बात करूं दिल्ली की, तो सरकारें भिन्न हैं, यहां कांग्रेस की सरकार है, तो मध्य प्रदेश में बीजेपी की सरकार है। महिला अत्याचार में वहां पहला नम्बर है, तो दिल्ली के अन्दर भी, यहां अत्याचार हो रहे हैं ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Don't bring in politics. ...(Interruptions)... Please don't bring in politics here.

डा. विजयलक्ष्मी साधौ: दिल्ली के अन्दर भी, यहां अत्याचार हो रहे हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Don't bring in politics. ...(Interruptions)... Please don't bring in politics here. ...(Interruptions)...

डा. विजयलक्ष्मी साधौ: मैं दलगत राजनीति से ऊपर उठ कर बात करना चाहती हूं। ...(व्यवधान)...

श्री प्रभात झा (मध्य प्रदेश): आप सदन की संवेदनाओं के साथ खिलवाड़ मत कीजिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Vijaylaxmiji, don't bring in politics. ...(Interruptions)...

डा. विजयलक्ष्मी साधौ: मैं दलगत राजनीति से ऊपर उठ कर बात करना चाहती हूँ।
...(व्यवधान)...

श्री उपसभापति: ठीक है, ठीक है। ...(व्यवधान)...

डा. विजयलक्ष्मी साधौ: मैं दलगत राजनीति से ऊपर उठ कर बात करना चाहती हूँ।
...(व्यवधान)...

श्री उपसभापति: आप बैठिए। ...(व्यवधान)...

श्री प्रभात झा: सर, ये किस भाषा का प्रयोग कर रही हैं? क्या बलात्कार में राज्यों की
होड़ लगेगी? ...(व्यवधान)...

डा. विजयलक्ष्मी साधौ: माननीय उपसभापति महोदय, मैंने दिल्ली की भी बात की है।
...(व्यवधान).... मैंने दिल्ली की भी बात की है। मैं दिल्ली की भी बात कर रही हूँ कि दिल्ली
के अन्दर भी ये घटनाएं घटित हो रही हैं। ...(व्यवधान)...

श्री उपसभापति: आपका टाइम खत्म हो गया। ...(व्यवधान)...

DR. NAJMA A. HEPTULLA: Sir, cutting across party lines, cutting across
gender, we are condemning an issue. ...(Interruptions)... That should not be made
...(Interruptions)... on each other. That is lowering down our concern.

MR. DEPUTY CHAIRMAN: Let us not bring in politics here. Don't bring
politics into this discussion. ...(Interruptions)...

श्री उपसभापति: आपका टाइम खत्म हो गया है ...(व्यवधान).... It is not going on
record.

डा. विजयलक्ष्मी साधौ: *

श्री उपसभापति: आप बैठिए ...(व्यवधान).... हो गया, आप बैठिए ...(व्यवधान).... Please take
your seat. ...(Interruptions)... It is not going on record. ...(Interruptions)... You are
my sister. Please listen to the brother. ...(Interruptions)...

डा. विजयलक्ष्मी साधौ: *

MR. DEPUTY CHAIRMAN: Now, Shrimati Gundu Sudharani.

SHRIMATI GUNDU SUDHARANI (Andhra Pradesh): Sir, I feel so depressed
with this incident. Not just myself, but all the women in this country have the
same feeling.

MR. DEPUTY CHAIRMAN: It is not just women, but all the people are one in this.

SHRIMATI GUNDU SUDHARANI: All the people in the country are affected by this incident. It is horrifying to know how a 23-year old physiotherapist was gangraped in Delhi. I just wish to bring to the notice of the august House about the gravity of the crime in the words of the doctors who attended to her. The doctors said, "We have never seen a victim of sexual harassment subjected to such brutality." This single observation is enough to gauge the intensity of the crime. I feel very sorry that such an incident is happening in this country. जिस देश में महिलाओं की पूजा करते हैं, उनका सम्मान करते हैं, उस देश में ऐसा इंसिडेंट होना बहुत दुःख की बात है। ऐसे इंसिडेंट को रोकने के लिए गवर्नमेंट को बहुत सारे स्टेप्स लेने होंगे। I have no hesitation to say that Delhi has become the rape capital of the country. If you look at the statistics of the last three years, this becomes clear. In 2010, 507 cases were reported in Delhi. This went up to 572 in 2011 and, until today, that is, December, 2012, 635 rape cases have been reported. So many people, including young girls, come to this capital city from other States. It is very bad to hear such a thing happening in this city.

Sir, the first suggestion which I would like to make is that a special court should be set up and cases should be decided in a time-bound manner. Secondly, it is unfortunate that even after two days of the incident, the Delhi Police has only arrested the driver of the bus, but has failed to arrest the remaining four or six culprits. Sir, it is not for the first time that such an incident has happened in this area. Earlier, on the Nelson Mandela Road, one journalist, Mrs. Viswanathan, also was killed. This clearly shows that this area is notorious and an *adda* for culprits. I am given to understand from newspaper reports that the accused belong to Mahipalpur or Masoodpur village of Vasant Kunj. Sir, women nowadays feel unsafe at any place and at any time. So, we have to take care of them.

MR. DEPUTY CHAIRMAN: Your time is over. ...(*Interruptions*)... It is not going on record. ...(*Interruptions*)... Only three minutes are allowed for each Member. ...(*Interruptions*)... There are five or six Members who have to speak. I request everybody to take two minutes so that we can finish it off.

DR. ASHOK S. GANGULY (Nominated): I will take less than that Sir, but, I must put on record that we must not reduce what has now become a national epidemic to individual incidents alone. The attack against women has reached

[Dr. Ashok S. Ganguly]

national epidemic proportions which is beyond the abilities to control of even the best police force in the world. I cannot however excuse the police forces, but we must don't go on expecting some miraculous solution either from the Hon. Home Minister of the nation or from Home Ministers of the State. We have to face up to the problem that we have got a monstrous national crisis on our hands. It is an epidemic which has violently attacked this nation. It is not going to go away easily. I must put on record my acknowledgement to the media for significantly highlighting this issue and broadcasting how it is spreading like wild fire across the length and breadth of this country. I am putting a suggestion for the consideration of the Home Minister that we should set up a National Commission for Protection of Women. We are not going to have instant solutions. Rape and molestation of women are a major challenge. We cannot blame anybody other than the people of India for what is happening in this country, and which has gone beyond control. No amount of speeches will do. Hon. Home Minister, please consider setting up a National Commission for Protection of Women because we cannot blame policemen, we cannot blame politicians, we cannot blame all the young people in this country. We cannot blame the entertainment industry either. The problem is a social challenge. Sir, thank you for giving me this opportunity because I am deeply, deeply hurt, and I cannot see a light at the end of the tunnel. I go along with every Member in this House. Don't treat this major crisis as a question and answer session. Thank you.

SHRI BIRENDRA PRASAD BAISHYA (Assam): Thank you very much, Sir. We are very deeply shocked to hear about yesterday's incident. Delhi is our National Capital. In our National Capital, our mothers, sisters are not getting protection. They are not safe. If our mothers and sisters are not getting protection in our own capital, then, from where can they get justice and protection? Sir, I remember the days, on many occasions we have seen in Delhi, female members and girls coming from the North-Eastern Region are facing the same problem. And all the time when this type of tragic incident takes place, we discuss the matter and after discussing the matter we forget it. We never take any action on anybody. I would like to put a question to the hon. Minister. A few days back, a few Manipuri students from North-Eastern Region were assaulted in Delhi. What action has the Home Minister taken, let me know. Till now, no action has been taken against the culprit. We are always just discussing. We are not doing anything. So, every day, this type of crime is increasing. Today, again, we are discussing here. By tomorrow we will

forget. So, it is a time not to criticize anybody and it is the time not to politicise the issue. It is time for the Government to take it seriously and take a serious action against the culprits who have done these type of activities to our mothers and sisters. My only suggestion is: amend the Constitution, amend the law. Kindly include capital punishment against those people who are doing this type of dirty action. Capital punishment is the only option. My suggestion is, kindly amend the Constitution and give capital punishment for the culprits. Thank you, Sir.

श्री बलविंदर सिंह भुंडर (पंजाब): सर, ये जो बहुत ही terrible घटना हुई, इसका ताल्लुक किसी पार्टी के केस के साथ नहीं है, बल्कि यह हमारी बहनों, बेटियों का केस है। जिस देश में रानी झांसी जैसी बहादुर औरतें हुई और माता सीता और सावित्री जैसी औरतें हुई, उस देश में आज हम हमारी बहनों, बेटियों को स्कूल या कॉलेज में अकेली भेज नहीं सकते और कहीं कोई ड्यूटी पर अकेली नहीं जा सकती है। इसका कारण क्या है? इसका कारण यह है कि कंट्री का जो लॉ है, उसकी फीयर खत्म हो चुका है। इसलिए, पहला प्वाइंट यह कहना चाहता हूं कि हमारा लॉ ऐसा होना चाहिए, जिसके डर से ऐसा जुर्म करने वाले लोग कांपें। उसके लिए हमें एक स्पेशल कोर्ट बनाना चाहिए और उस स्पेशल कोर्ट के जज लेडी जज होने चाहिए। दूसरा प्वाइंट यह है कि इसके लिए जो सजा होनी चाहिए, वह ऐसा life imprisonment होना चाहिए कि एक बार जेल गया, तो फिर बाहर नहीं आना चाहिए। ऐसा नहीं हो कि आज गया और कल आ गया। जब हम ऐसा सख्त कानून बनाएंगे, तब ये लोग डरेंगे।

जिस देश में इतनी बहादुर लेडीज़ हुई हैं, उस देश में इस तरह के हालात हो रहे हैं। यहां हम न हमारी बेटी को स्कूल भेज सकते हैं, न कॉलेज भेज सकते हैं। कितने ऐसे incident तो नोट में आते ही नहीं हैं, जो नोट में आते हैं, वे बहुत कम हैं। यह एक दिन की बात हो, तो कोई बात नहीं, लेकिन यह हर दूसरे दिन होता है और देश के हर कोने में होता है।

सर, मैं एक बात और कहना चाहता हूं कि क्या इतनी देर के बाद भी किसी ने नोट लिया कि यह जो लॉ फोर्स एजेंसीज हैं या जो concerned officers हैं, उनके खिलाफ क्या कार्रवाई हुई। दिन-प्रति दिन इस तरह की घटनाएं हो रही हैं, लेकिन इसका एक दिन बयान आया, दूसरे दिन यह प्रेस में आया और तीसरे दिन बात खत्म हो जाती है। ...**(समय की घंटी)**... इसलिए, उनके खिलाफ सख्त कार्रवाई होनी चाहिए। अगर एक के खिलाफ भी सख्त कार्रवाई होगी, तो फिर यह बात रुकेगी। इतनी बड़ी जो घटना हुई है, हम सभी को इसका दुःख है। हम उसकी निंदा करते हैं और सरकार से कहना चाहते हैं कि इसके लिए सख्त से सख्त कानून का प्रावधान किया जाए। धन्यवाद।

श्रीमती मोहसिना किदवई (छत्तीसगढ़): सर, जैसा कि अभी हमारे भाई साहब ने कहा, यह एक epidemic हो गया है और उसमें न रिश्ते की कोई पाकीज़गी रह गई है, न उम्र की कोई कैद रह गई है, किसी किस्म की कोई पाबंदी नहीं रह गई है। लगता है कि इंसान हैवान से भी बदतर हो गया है, जानवर से भी बदतर हो गया है। मैं आपसे कहना चाहती हूँ कि पहले के जमाने में बच्चों को जो संस्कार दिए जाते थे, वे अब नहीं हैं। आज से पहले का जो जमाना था, उसमें एक ज्वाइंट फैमिली सिस्टम था, जिसमें अगर मां-बाप नहीं थे, तो बच्चे के character building में बूढ़ियां भी योगदान देती थीं। आज मां-बाप वर्किंग कपल हैं, बच्चे नौकरों पर पड़े हुए हैं, उनको कोई पूछने वाला नहीं है कि वे कहां जा रहे हैं, क्या कर रहे हैं। तीसरा है तालीम का मसला और चौथा यह कि उस जमाने में हरेक मज़हब की तालीम दी जाती थी, जिसमें बच्चों का character building होता था। आज ये सारी चीजें खत्म हो गई हैं। आप सिर्फ पुलिस वाले के जरिए, सरकार के जरिए इस लानत को नहीं रोक सकते हैं, इसलिए इसके लिए हम सबको मिल कर एक ऐसी चीज़ बनानी चाहिए, जिससे हमारे देश की औरतों का गौरव बना रहे। औरत के पास क्या चीज होती है? सिर्फ एक वह चीज है, जिसके लिए वह बेबस होती है और ताकत के सामने उसको मरना पड़ता है। यह attempt to murder का नहीं, बल्कि मर्डर का केस होना चाहिए, क्योंकि यह मर्डर तो है ही। जिस बच्ची के साथ यह जुल्माना हरकत होती है, वह एक चलती-फिरती लाश होती है, तो मर्डर और उसमें क्या फर्क है? इन तमाम चीज़ों से आपने यह अंदाजा किया कि आज जो कानून हैं, वे नाकाफी हैं। वे इस लानत से छुट्टी दिलाने के लिए नाकाफी हैं। कानून वही असर करता है, जिसकी respect समाज करता है। मैं इसकी एक मिसाल देना चाहती हूँ कि हमारे यहां इतनी जालिमाना रस्म सती की थी। उसके खिलाफ आपने कानून बनाया और हर शख्स मानता है कि वह जालिमाना रस्म थी और समाज ने उसको accept किया। आपने रेप के खिलाफ भी कानून बनाया, लेकिन इसको कोई नहीं मानता है। इसमें बहुत सी चीजें involved हैं। आज आपने वक्त कम दिया है, लेकिन मैं समझती हूँ कि यह एक ऐसा विषय है, जिसके ऊपर पूरी गंभीरता के साथ विचार होना चाहिए। हम लोगों के जमाने में बच्चों में तालीम के साथ जो तरबियत होती थी, आज वह चीज नहीं है। ये तमाम चीज़ें मिल कर आज एक नासूर बन चुकी हैं। मैं सबसे आखिरी बात यह कहना चाहती हूँ कि तमाम बहस के बाद आपने अंदाजा किया कि आज के क़ानून इस लानत को दूर करने के लिए नाकाफी हैं। यह जरूरी है कि हम स्पेशल कोर्ट्स बनाएं, फास्ट ट्रैक कोर्ट्स बनाएं, then and there उस मुजरिम को exemplary सज़ा मिलनी चाहिए। यह इतना heinous crime है कि जब तक आप सज़ा नहीं देंगे, तब तक इस लानत से छुटकारा मिलने वाला नहीं है। मैं समझती हूँ कि हमारे मुल्क के किसी भी हिस्से में रेप हो, वह इंसानियत के माथे पर एक धब्बा है।

श्री उपसभापति: मैडम, आपका टाइम खत्म हो गया।

श्रीमती मोहसिना कदवई: यह देश हमेशा अमन, शांति और संस्कार के लिए मशहूर रहा है और आज इस देश के गौरव को बचाने के लिए...

श्री उपसभापति: मैडम, आपका टाइम समाप्त हो गया। अब यह रिकॉर्ड पर नहीं आ रहा है। The mike is off. This is not coming on record.

श्रीमती मोहसिना कदवई: *

†[محترمہ محسنہ قدوائی (چھتیس گڑھ) : سر، جیسا ابھی ہمارے بھائی صاحب نے کہا، یہ ایک epidemic ہو گیا ہے اور اس میں نہ رشتے کی کوئی پاکیزگی رہ گئی ہے، نہ عمر کی کوئی قید رہ گئی ہے، کسی قسم کی کوئی پابندی نہیں رہ گئی ہے۔ لگتا ہے کہ انسان حیوان سے بھی بدتر ہو گیا ہے، جانور سے بھی بدتر ہو گیا ہے۔ میں آپ سے کہنا چاہتی ہوں کہ پہلے کے زمانے میں بچوں کو جو سنسکار دئے جاتے تھے، وہ اب نہیں ہیں۔ آج سے پہلے کا جو زمانہ تھا، اس میں ایک جوائنٹ فیملی سسٹم تھا، جس میں اگر مل باپ نہیں تھے، تو بچے کے character building میں بوڑھیاں بھی یوگدان دیتی تھیں۔ آج مل باپ working couple ہیں، بچے نوکروں پر پڑے ہوئے ہیں، ان کو کوئی پوچھنے والا نہیں ہے کہ وہ کہاں جا رہے ہیں، کیا کر رہے ہیں۔

تیسرا ہے تعلیم کا مسئلہ اور چوتھا یہ کہ اس زمانے میں ہر ایک مذہب کی تعلیم دی جاتی تھی، جس میں بچوں کا character building ہوتا تھا۔ آج یہ ساری چیزیں ختم ہو گئی ہیں۔ آپ صرف پولیس والے کے ذریعے، سرکار کے ذریعے اس لعنت کو نہیں روک سکتے ہیں، اس لئے اس کے لئے ہم سب کو مل کر ایک ایسی چیز بنانی چاہئے، جس سے ہمارے دیش کی عورتوں کا 'گورو' بنا رہے۔ عورت کے پاس کیا چیز ہوتی ہے؟ صرف ایک وہ چیز ہے، جس کے لئے وہ بے بس ہوتی ہے اور طاقت کے سامنے اس کو مرنا پڑتا ہے۔ یہ attempt of

*Not recorded.

†[Transliteration of Urdu Script.]

murder کا نہیں، بلکہ مرڈر کا کیس ہونا چاہئے، کیوں کہ یہ مرڈر تو بے بی۔ جس بچی کے ساتھ یہ ظلمانہ حرکت ہوئی ہے، وہ ایک چلتی پھرتی لاش ہوتی ہے، تو مرڈر اور اس میں کیا فرق ہے؟ ان تمام چیزوں سے آپ نے یہ اندازہ کیا کہ آج کے جو قانون ہیں، وہ ناکافی ہیں۔ وہ اس لعنت سے چھٹی دلائے کے لئے ناکافی ہے۔ قانون وہی اثر کرتا ہے، جس کی respect سماج کرتا ہے۔ میں اس کی ایک مثال دینا چاہتی ہوں کہ ہمارے یہاں اتنی ظالمانہ رسم 'ستی' کی تھی۔ اس کے خلاف آپ نے قانون بنایا اور ہر شخص مانتا ہے کہ وہ ظالمانہ رسم تھی اور سماج نے اس کو accept کیا۔ آپ نے ریپ کے خلاف بھی قانون بنایا، لیکن اس کو کوئی نہیں مانتا ہے۔ اس میں بہت سی چیزیں involved ہیں۔ آج آپ نے وقت کم دیا ہے، لیکن میں سمجھتی ہوں، کہ ایک ایسا وقت ہے، جس کے اوپر پوری گمبھیرتا کے ساتھ وچار ہونا چاہئے۔ ہم لوگوں کے زمانے میں بچوں میں تعلیم کے ساتھ جو تربیت ہوئی تھی، آج وہ چیز نہیں ہے۔ یہ تمام چیزیں مل کر آج ایک ناسور بن چکی ہیں۔ میں سب سے آخری بات یہ کہنا چاہتی ہوں کہ تمام بحث کے بعد آپ نے اندازہ کیا کہ آج کے قانون اس لعنت کو دور کرنے کے لئے ناکافی ہیں۔ یہ ضروری ہے کہ ہم اسپیشل کورٹس بنائیں، فاسٹ ٹریک کورٹس بنائیں، then and there اس مجرم کو exemplary سزا ملنی چاہئے۔ یہ اتنا heinous crime ہے کہ جب تک آپ سزا نہیں دیں گے، تب تک اس لعنت سے چھٹکارہ ملنے والا نہیں ہے۔ میں سمجھتی ہوں کہ ہمارے ملک کے کسی بھی حصے میں ریپ ہو، وہ انسانیت کے ماتھے پر ایک دھبہ ہے۔

شری اپ سبھا پتی : میٹم اپ کا ٹائم ختم ہو گیا۔

محترمہ محسنہ قدوانی : یہ دیش ہمیشہ امن، شائنتی اور سنسکار کے لئے مشہور
رہا ہے اور آج اس دیش کے گورو کو بچانے کے لئے۔۔۔

شری اپ سبھا پتی : میڈم آپ کا ٹائم سماپت ہو گیا۔ اب یہ ریکارڈ پر نہیں آ رہا ہے۔

The mike is off. This is not coming on record.

محترمہ محسنہ قدوانی : *

SHRI D. RAJA (Tamil Nadu): Sir, it is a great shame; it is a great concern for the entire nation. Our women are not safe. Our children are not safe. I join the entire House in expressing my anguish in condemning the heinous crime that took place in the National Capital of Delhi.

Sir, it should be a collective social responsibility to protect our women and children. It should also be the specific responsibility of the Police and the law-enforcing authorities to protect our women and children. Sir, if the dignity of the last woman is not protected, whether in Delhi or elsewhere in the country, we cannot claim that we are a civilized nation. We cannot claim that we are a civilized society, and it worries me to think that our collective consciousness has become so sick that it does not express anger and condemnation effectively on all these matters.

Sir, in this regard, I fully associate myself with my hon. colleague from the Left, Dr. Seema, in demanding that the Home Ministry takes up this issue very seriously and considers these suggestions positively so that our women are protected in the National Capital of Delhi.

Sir, I am the father of a daughter. Whether I am in an intense debate in Parliament or outside Parliament, whether I am in a campaign or agitation, at the back of my mind, looking at the reports emanating from Delhi, I always get worried for my daughter. Maybe, it is the same feeling with all our Members, with all the right-thinking people. We should collectively think how to address this menace, how to address these crimes, and the Home Ministry has a special task at its

[Shri D. Raja]

hands. I would appeal to the Home Minister to consider the suggestions made by all the Members, cutting across party lines. We will have to protect our women and children. Only then can we claim that we are a nation of Buddha and Gandhi, and we are a country with an ancient civilization and culture. Sir, this is my appeal. The Home Ministry must act and set an example. The national Capital is with him. If things change in the national Capital, it would send the right message across the country, for the future of our women and children.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, this discussion is not a vent for feelings provoked by a recent incident. I hope the outcomes of this discussion would send the message across this country that such heinous crimes would not happen again in this country. The Home Ministry must be having all the statistics, but what is more worrisome, which I want to share with this august House, is the place of the crime and the time when it happened. It is not at the stroke of midnight in a remotest part of the country. It is in the capital of this nation, at 9 p.m. in a moving vehicle. Sir, every eighteen hours, there is a rape in Delhi itself. In 2011 itself, there were 568 registered rape cases and there could be many unregistered cases.

Sir, what is more worrisome is that there have been ten rapes in moving vehicles in Delhi in the past ten years; out of which, four have happened in this year. This shows that the law and order situation in Delhi is deteriorating.

Mr. Minister, we would like to share our feelings and we need a response. If this had happened in a State, you would have entrusted the responsibility to the State Government as the maintenance of law and order is with them. But, it has happened in a Union Territory and we repose our confidence in you.

Sir, I think, you will recall an incident which happened in this country where a nurse was sexually harassed and she went into coma and suffered for more than twelve years and succumbed very recently, who was taken care of by the nurses and doctors; the hospital had provided a separate room for her, to look after her. But, Sir, what is to be noted here is, the culprit, who was behind it, led a normal life whereas the victim was suffering for years together under coma. But, the culprit was released after a few years and he was scot-free in Delhi without the

identification of who he was and what he had committed. He was just like any common man. What could we expect from you now? We are making a simple appeal to you. I share the concerns of all the Members. We all have ladies in our homes who go out. If it happens anywhere, first of all, such a thing should not happen; if it happens in Delhi at an odd hour, that too repeatedly, is a serious thing. I wish, such a thing should not come for discussion in future. It means, your stringent action should send such a message across the country that if any person involves in such a crime, he will be severely dealt with. We expect the Home Minister to deal with this with an iron hand. I think, all the measures will be taken by you in this regard which will send strong signals to all against committing such a crime in future. I hope, such a measure would work as a model to all other States as well.

Thank you, Sir.

MR. DEPUTY CHAIRMAN: Since Shri Avinash Khanna has given the original notice, I am calling him. About the rest, I will decide later.

SHRI M. VENKAIAH NAIDU: Sir, we are sitting for a long time and some of us are diabetic. Please adjourn for lunch. If something happens, it will not be nice. Let the discussion continue after the break. Many Members left without permission. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Since I called Shri Avinash Khanna, let him complete. After two minutes, let us break for lunch.

SHRI PREM CHAND GUPTA (Bihar): Sir, it seems there is a problem. Our party is not given a chance to speak.

MR. DEPUTY CHAIRMAN: I will tell you about the problem after this.

SHRI PREM CHAND GUPTA: Even last time also we were not given an opportunity. I am sorry to say so.

MR. DEPUTY CHAIRMAN: Guptaji, it is not like that. His letter came very late. I have kept it here and I am going to call him. ...(*Interruptions*)... My worry is that he will have just three minutes. I will call him.

श्री अविनाश राय खन्ना (पंजाब): धन्यवाद सर। मैं माननीय मंत्री जी का भी धन्यवाद करता हूँ जिन्होंने खुले मन से इस डिस्कशन को इतना लम्बा और सभी मेंबर्स के सेंटिमेंट जानने का इतना बड़ा हृदय दिखाया है, उसके लिए मैं आपका धन्यवाद करता हूँ। सर, अभी कुछ मेंबर्स ने इस समस्या को सिर्फ लॉ एंड ऑर्डर की समस्या नहीं, बल्कि धार्मिक और सामाजिक समस्या के रूप में भी पेश किया है। सर, जब हम इतिहास देखते हैं तो जानते हैं कि भगवान राम के समय में एक घटना हुई थी तो लंका का दहन हो गया था। भगवान कृष्ण के समय में द्रौपदी का चीर हरण हुआ था तो पाण्डवों और कौरवों के बीच कितना बड़ा युद्ध हुआ था। सर, ये जो घटनाएँ हैं, ये लॉ एंड ऑर्डर की घटनाएँ न होकर मान-सम्मान की भी घटनाएँ हैं। सर, जब मैंने दिल्ली के बारे में या देश के बारे में एक सर्वे को पढ़ा कि वूमेन का कैसा स्टेटस है, तो मेरे रोंगटे खड़े हो गए। भारत दुनिया में चौथा ऐसा देश है, जहाँ महिलाएँ सब से असुरक्षित हैं। हम महिलाओं के मान-सम्मान की बात करते हैं, लेकिन दुनिया में यह उनके लिए चौथा सब से असुरक्षित देश है।

अब हमें क्या करना होगा? सर, राजस्थान में एक ट्रिस्ट के साथ रेप हुआ, तो उस समय सरकार ने इसे एक ऐसा केस बनाया था जिसमें फास्ट ट्रेक कोर्ट ने सिर्फ दो-तीन महीनों में ही अपराधी को सजा दी थी। इसलिए मैं माननीय गृह मंत्री जी से निवेदन करूंगा कि जिस सीरियस ड्रग से इस मामले पर चर्चा हुई है, वह संसद को बताएं कि कब इस केस का चालान पेश होगा और कब तक उसकी conviction देश के सामने आएगी? सर, इस विषय पर बहुत ही गंभीरतापूर्वक चर्चा हुई है, इसलिए उतनी ही गंभीरता से पुलिस और सभी को efforts करने चाहिए ताकि मामले में जल्दी चालान पेश हो और अपराधियों को सजा भी जल्दी मिले।

सर, एक सर्वे के अनुसार दिल्ली में 45 परसेंट छेड़खानी की घटनाओं को प्रोसेस नहीं किया गया। क्या इसका मतलब यह है कि दिल्ली बहुत असुरक्षित हो गयी है? क्या बाहर से आने वाले लोग यहां अपने को असुरक्षित महसूस करेंगे? इसलिए आपको इस बारे में जबर्दस्त चिंता करनी होगी। मेरे एक क्वेश्चन में आपने जवाब दिया है कि ऐसे मामलों में conviction rate बहुत कम है। वर्ष 2009 में 21000 के ऊपर केस दर्ज हुए जिस में से सिर्फ 22000 केस रजिस्टर हुए, फिर 24000 केस रजिस्टर हुए, लेकिन rate of conviction, दिन-प्रति-दिन कम हो रहा है।

MR. DEPUTY CHAIRMAN: The time is over. ...*(Interruptions)*... No use of saying. It is not going on record. ...*(Interruptions)*... It is not going on record.

श्री अविनाशराय खन्ना:*

MR. DEPUTY CHAIRMAN: Now, I want the advice from the House. ...*(Interruptions)*... There are three-four names. If I allow all requests — there are

*Not recorded.

at least half-a-dozen names — then it will take time. One request pending is of Shri Ram Kripal Yadav. After Shri Ram Kripal Yadav is allowed, should we go for reply, or, what should we do? ...*(Interruptions)*... Yes, Shri Ram Kripal Yadav, I am telling you to take only three minutes. That is my worry with you. ...*(Interruptions)*... Yes, you speak. Only three minutes. ...*(Interruptions)*... You speak. You don't look at them. ...*(Interruptions)*... No, no; let that be over.

श्री राम कृपाल यादव (बिहार): महोदय, कल की घटना से सिर्फ दिल्ली ही नहीं सचमुच में पूरा देश शर्मसार हो गया है। मैं समझता हूँ कि कहीं भी देश में बलात्कार की घटना हो, गैंगरेप की घटना हो तो निश्चित तौर पर हम सब लोग शर्मसार हो जाते हैं। सर, मुझे यह जानकर बहुत दुख और आश्चर्य हुआ कि दो घंटे तक रेप करने के बाद वह बस लगातार साउथ दिल्ली के कई इलाकों में जाती रही। वह कई रेड लाइट्स से निकली, कई पुलिस पोस्ट्स से निकली, लेकिन वह पकड़ में नहीं आयी। यह बात निश्चित तौर पर जाहिर करती है कि यहां की विधि व्यवस्था कैसी है? मैं समझता हूँ कि यह समस्या लगातार बढ़ रही है और अब यह पूरे देश में बढ़ रही है। मैं जिस प्रदेश बिहार से आता हूँ, वहां पिछले 7 से 8 वर्षों में 7008 रेप व गैंगरेप की घटनाएं हुई हैं। यह चिंता का विषय है कि ...*(व्यवधान)*... हमारा समाज कहां जा रहा है और हमारी मानसिकता कहां जा रही है? मैं निवेदन करना चाहता हूँ कि निश्चित तौर पर ऐसे अधिकारियों के खिलाफ कार्यवाही होनी चाहिए। जहां पुलिस कमिश्नर ऐसे मामलों में नकारा साबित हो, अक्षम साबित हो, उस पर कार्यवाही होनी चाहिए। ऐसे एस.एच.ओ. पर क्या कार्रवाई हुई, इस की जानकारी होनी चाहिए। महोदय, ऐसे गैंग-रेप केस में पकड़े गए अभियुक्त का चेहरा टी.वी. व समाचार पत्रों के माध्यम से सार्वजनिक किया जाना चाहिए ताकि दोबारा कोई ऐसा अपराध करने की हिम्मत न कर सके। ऐसे 15-20 सालों से पेंडिंग केसेज जो रेप से संबंधित हैं, उन्हें फास्ट ट्रैक कोर्ट्स बनाकर अपराधियों को सजा दिलवायी जानी चाहिए ताकि वह फिर ऐसा दुष्कर्म करने का साहस न कर सके। मैं निश्चित तौर पर इस बात से सहमत हूँ कि अभी आई.पी.सी. के अंतर्गत ऐसे केसेज में जो उपलब्ध सजा है, वह नाकाफी है। माननीय मंत्री जी हिम्मत करने का काम कीजिए और गैंग रेप या रेप में जो सम्मिलित होने वाले अभियुक्त हों, उनको निश्चित तौर पर मौत की सजा दिलाने का काम करवाइए। कानून में ऐसा उपबंध करने का काम कीजिए। आपको ऐसा साहस लेना होगा और हम सब लोगों को अपनी मानसिकता बदलने की आवश्यकता होगी। जो इस तरह के कुकर्म में शामिल हो रहे हैं, जिससे समाज का स्तर गिर रहा है, उनके खिलाफ निश्चित तौर पर हम सब लोगों के प्रयास से यह काम होना चाहिए। *

MR. DEPUTY CHAIRMAN: Please conclude. Your time is over. It is not going on record. Your time is over. ...*(Interruptions)*...

श्री राम कृपाल यादव: टाइम ओवर, सर।

श्री उपसभापति: जी। You take your seat.

SHRI RAVI SHANKAR PRASAD: Sir, I have a request to make. There are five to six Members who are yet to speak. The matter is important. Give a half-an-hour lunch break so that we can have some lunch because when the hon. Minister will speak, naturally, some clarifications will be sought by some of us, at least, therefore, he should be given the fullest time possible. I humbly request you to give a half-an-hour lunch break and we will come back at 2.30.

MR. DEPUTY CHAIRMAN: Mr. Home Minister ...(*Interruptions*)... The Home Minister did not hear what you were telling ...(*Interruptions*)...

SHRI RAVI SHANKAR PRASAD: Hon. Home Minister, I am suggesting that as this is an important matter, a few Members are yet to speak and you need to give a proper reply, some clarifications may also be sought by hon. Members, give a half-an-hour break for lunch, and Immediately thereafter, we resume.

SHRI SUSHIL KUMAR SHINDE: I have no problem. In the beginning itself I had said that it is a very serious matter and let the House discuss it.

MR. DEPUTY CHAIRMAN: He was very liberal. He said that every Member can speak. That is why we extended the discussion.

SHRI RAVI SHANKAR PRASAD: He should be liberal but tough with the police.

MR. DEPUTY CHAIRMAN: The House is adjourned for lunch for half-an-hour. ...(*Interruptions*)...

SOME HON. MEMBERS: Till 2.30.

MR. DEPUTY CHAIRMAN: Okay, till 2.30.

The House then adjourned for lunch at fifty-seven minutes past one of the clock.

The House re-assembled after lunch at thirty-two minutes past two of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

چौधری منوہر سلیم (उत्तर प्रदेश): माननीय उपसभापति जी, देश में महिलाओं के साथ जो कुछ घटित हो रहा है, वह भारत के इतिहास को देखने के बाद दुःखी कर देता है। हमारे देहात में कहावत है कि बहन, बेटी और ज़मीन सबकी होती है। जब किसी बेटी की अस्मत् लुटती है, तो लगता है कि जैसे किसी ने अपनी बेटी को नाजाइज़ लूट लिया हो, जब किसी बहन के साथ छेड़खानी होती है, तो लगता है, जैसे किसी ने अपनी बहन को छेड़ दिया हो।

उपसभापति महोदय, यहां रस्मी निंदा दिन भर से हो रही है, आधा दिन हो चुका है, मैं कुछ बुनियादी बातें आपके सामने रखना चाहता हूं। यहां संसदीय कार्य मंत्रालय में राज्य मंत्री जी बैठे हैं। मैं उनसे कहना चाहता हूं कि हमने अपने संविधान में 117 संशोधन कर दिए हैं, मैं जिस mythology को मानने वाला हूं, उसमें बलात्कारी की सज़ा, सज़ा-ए-मौत है और ऐसी सज़ा है कि जिसमें अपराधी को संगसार करने का हुक्म है, इतने पत्थर मारो कि उसकी जान सिसक-सिसककर निकले। मैं इस ऐवाने बाला से, इस महान सदन से आज अनुरोध करता हूं कि एक बुनियादी परिवर्तन आना चाहिए और बलात्कारी की सज़ा, सज़ा-ए-मौत मुत्तख़ब होनी चाहिए। हमें संविधान में इसके लिए एक संशोधन करना चाहिए, ताकि एक बुनियादी परिवर्तन आए। मुझे जिन तकरीरों ने यहां मुतास्सिर किया, मैं सोचता हूं कि हमें अपने घर जाकर उनकी चर्चा करनी चाहिए। उनमें खास तौर से बहन स्मृति जुबिन ईरानी और मोहसिना जी की तकरीर उल्लेखनीय है कि हमें अपने जीने के अंदाज़ को बदलना होगा। दिल्ली की बेटी के साथ जो कुछ घटित हुआ है, मैं उसकी निंदा करता हूं और उम्मीद करता हूं कि यह सदन एक बुनियादी परिवर्तन लाएगा और और एक ऐसा मज़बूत कानून बनाएगा, जिसे देखकर बलात्कारियों के रोंगटे खड़े होंगे। शुक्रिया।

†[چودھری منور سلیم (اتر پردیش) : مائے اپ سبھا پتی جی، دیش میں مہیلاؤں کے ساتھ جو کچھ گھٹت ہو رہا ہے، وہ بھارت کے اتیہاس کو دیکھنے کے بعد دکھی کر دیتا ہے۔ ہمارے دیہات میں کہاوٹ ہے کہ 'بہن، بیٹی اور زمین سب کی ہوتی ہے'۔ جب کسی بیٹی کی عصمت لٹتی ہے، تو لگتا ہے جیسے کسی نے اپنی بیٹی کو ناجائز لوٹ لیا ہو، جب کسی بہن کے ساتھ چھیڑخانی ہوتی ہے، تو لگتا ہے جیسے کسی نے اپنی بہن کو چھیڑ دیا ہو۔

اپ سبھا پتی مہودے، یہاں رسمی ننذا دن بھر سے بو رہی ہے، آدھا دن ہو چکا ہے، میں کچھ بنیادی باتیں آپ کے سامنے رکھنا چاہتا ہوں۔ یہاں سنسدئے کارنیہ منترالیہ میں راجیہ منتری جی بیٹھے ہیں۔ میں ان سے کہنا چاہتا ہوں کہ ہم نے اپنے سنودھان میں 117 سنشودھن کر دئے ہیں۔ میں جس mythology کو ماننے والا ہوں، اس میں بلاتکاری کی سزا، سزائے موت ہے اور ایسی سزا ہے کہ جس میں اپرا دھی کو سنگسار کرنے کا حکم ہے۔ اتنے پتھر مارو کہ اس کی جان سسک-سسک کر نکلے۔ میں اس ایوان بالا سے، اس مہان سدن سے آج انورودھ کرتا ہوں کہ ایک بنیادی پریورتن آنا چاہئے اور بلاتکاری کی سزا، سزائے موت منتخب ہونی چاہئے۔ ہمیں سنودھان میں اس کے لئے ایک سنشودھن کرنا چاہئے، تاکہ ایک بنیادی پریورتن آئے۔ مجھے جن تقریروں نے یہاں متاثر کیا، میں سوچتا ہوں کہ ہمیں اپنے گھر جاکر ان کی چرچا کرنی چاہئے۔ ان میں خاص طور سے بہن اسمرتی زوبین ایرانی اور محسنہ جی کی تقریریں الیکھنئے ہیں کہ ہمیں اپنے جینے کے انداز کو بدلنا ہوگا۔ دہلی کی بیٹی کے ساتھ جو کچھ گھٹت ہوا ہے، میں اس کی ننذا کرتا ہوں اور امید کرتا ہوں کہ یہ سدن ایک بنیادی پریورتن لانے گا اور ایک ایسا مضبوط قانون بنائے گا، جسے دیکھ کر بلاتکاریوں کے رونگٹے کھڑے ہوں گے۔ شکریہ۔

SHRI M. RAMA JOIS (Karnataka): Sir, the most cherished cultural value of *bhartiyas* is respect for womanhood. There is no greater heinous offence than sexual assault on a woman. That is why, Chief Justice Anand said that rape is worse than a murder. Unfortunately, on account of cultural degradation, this is happening. In fact, there is a book 'Hitopadesha' by Narayana. He has said why a man is like an animal.

"आहारनिद्राभयमैशुनंच।

समान्यमेतत् पशुभिर्नराणम्।

धर्मो हि तेषामधिको विशेषो

धर्मेण हीनाः पशुभिस्समानाः।"

Consumption of food, sleep, fear and enjoyment of sex are common to man and animal. But, '*Dharma*' is a special attribute of man. Bereft of '*Dharma*', man is equal to animal. '*Dharma*' does not mean religion. '*Dharma*' means code of righteous conduct. If you don't teach code of righteous conduct to everyone from childhood, this is going to happen. During these 60 years, we have completely lost our cultural values. Sir, this year happens to be the 150th birth anniversary of Swami Vivekananda. About hundred years ago, Swami Vivekananda had said, I will read out, "Shall India die?" — That means if our culture dies — "Then from the world all spirituality will be extinct, all moral perfection will be extinct, all sweet-souled sympathy for religion will be extinct, all ideality will be extinct and in its place will reign the duality of lust and luxury as the male and female deities, with money as its priest, fraud, force and competition as its ceremonies, and the human soul as its sacrifice." This is what Swami Vivekananda had said 100 years ago. That is what has happened. I, entirely, appreciate the statement made by Shrimati Mohsina Kidwai. Mohsinaji correctly identified and she said, "You are not giving *sanskars* to children through education. Moulding the character of each individual is the fundamental part of education." We have completely disregarded that. That is why, this is the state of affairs today.

MR. DEPUTY CHAIRMAN: I fully agree with you.

SHRI M. RAMA JOIS: It had been pointed out in the Human Rights Conference that two-thirds of the rape cases go unreported. This is because of the humility that is going to be caused during trial and publicity. It is worse than death. In such cases, the victim has to suffer the trauma throughout life. Kautilya said, "संरुद्धस्य वा तत्रैव घातः।" The committer of the offence of rape should be killed on the spot. That is what Kautilya said. कड़ी से कड़ी सज़ा होनी चाहिए। Sir, as far as women are concerned, trial is worse than the rape itself. Lawyers put embarrassing questions. Therefore, in camera proceedings should be done and heaviest punishment should be given.

डा. योगेन्द्र पी. त्रिवेदी: उपसभापति जी, बहुत बहस हो चुकी है, मैं ज्यादा तो नहीं कहना चाहता हूँ, केवल एक-दो सजेशन देना चाहता हूँ। हमने बहुत कुछ सुना, legal deterrence की बहुत बात हुई, death sentence की बात हुई, life imprisonment की बात हुई, किसी ने कहा कि ऐसे लोगों का castration होना चाहिए, मगर we have seen that legal deterrence has not solved the problem. I agree with Mohsinaji that it is a deeper

[डा. योगेन्द्र पी. त्रिवेदी]

malady. The value system of our society is going down. All aspects of falling moral values should be taken into consideration. Family breakups, educational system breaking down, no stress on moral values, religion totally forgotten— all these things should be taken into consideration. और अशोक जी ने जो कहा है there should be a national commission to look into the falling moral values. This is something which is the need of the hour. One suggestion I would like to make is, and this is very important, that we, the Members of Parliament, are the role models for the society. हम लोगों को सात्विक ज़िंदगी जीनी चाहिए। हम कहीं भी जाएं, हम कुछ भी बोलें तो उसकी वैल्यू होनी चाहिए, उसका वज़न पड़ना चाहिए। जब हम लोग सात्विक जीवन जिएंगे, तभी हम दूसरों को inspire कर सकेंगे, इतना ही मैं कहना चाहता हूँ।

श्री बसावाराज पाटिल (कर्नाटक): माननीय उपसभापति जी, मैं आपके द्वारा माननीय गृह मंत्री जी से यह आग्रह करना चाहता हूँ कि यह जो घटना घटी है, यह बहुत शर्मनाक और दर्दनाक घटना है। जैसे अमेरिका के राष्ट्रपति, जब 26 बच्चों को गोली मारी गयी, तब मेरा दिल टुकड़े-टुकड़े हो गया था और वे दूसरे दिन उनके घरों में उनके परिजनों से मिलने गए। वैसे ही भारत के इतिहास में यह जो घटना घटी है, इससे हम सब लोगों का सर झुकता है। As a Government in power, सत्ता में रह रही सरकार की यह जिम्मेदारी है कि समाज में भय हो। अगर भय नहीं होगा तो कानून कितने भी बन जाएं, उनका परिणाम नहीं निकलेगा। मैं सरकार से आग्रह करता हूँ कि उस लेवल तक उठने की दृष्टि से सरकार अपनी कमजोरियों से कितना ऊपर आएगी, इसके बारे में सरकार को सोचना होगा। दूसरा, मैं यह कहना चाहता हूँ कि अगर किसी देश की गरिमा है, अगर मेरी मां सिर उठाकर रहती है, तभी मैं दुनिया में सिर उठाकर रह सकता हूँ और तभी मेरी भारत मां दुनिया में सिर उठाएगी। अगर इस बात को सत्य करना है तो समाज में आज जो परिस्थिति बनी है, मीडिया के जरिए, अन्य माध्यमों से, advertisement से और कल्चरल वेल्यूज़ में गिरावट हो, उसको पुनः दुरुस्त करने की दृष्टि से सरकार सभी पार्टियों के साथ मिलकर initiative ले। उसकी तरफ ध्यान देकर सरकार को कोई नया रास्ता ढूँढ़ना होगा, तभी इस समस्या का निराकरण हो सकता है। इतना कहते हुए मैं अपनी बात को समाप्त करता हूँ। धन्यवाद।

श्रीमती झरना दास बैद्य (त्रिपुरा): महोदय, कल जो घटना घटी, वह घटना हमारे देश की सभ्यता और संस्कृति के ऊपर बलात्कार है, ऐसा मैं समझती हूँ। महोदय, मैं नॉर्थ ईस्ट से हूँ। वहां से जो लड़कियां यहां आती हैं, वे भी आज सेफ नहीं हैं, उनके साथ बहुत सी घटनाएं घटी हैं। ऐसी घटनाओं के लिए हम लोगों को तैयार रहना चाहिए। मैं जानना

चाहती हूं कि जब ऐसी घटना घटती है तो पुलिस कहाँ रहती है? हमारे साथ, वीआईपीज़ के साथ, मंत्रियों के साथ इतनी सारी पुलिस और सिक्योरिटी रहती है, लेकिन जनता के लिए, हमारे देश की महिलाओं और लड़कियों के साथ जो हो रहा है, उनके लिए क्या सिक्योरिटी है, सरकार क्या कर रही है, होम मिनिस्टरी क्या कर रही है? उनके लिए सिक्योरिटी गार्ड्स देने चाहिए, उनके लिए पुलिस को काम करना चाहिए। सर, कल मेरा एक स्पेशल मेंशन था। बेंगलुरु में मणिपुर की लड़की के साथ जो कुछ हुआ, उस समय क्या हुआ? पुलिस तब थी, लेकिन वह गुंडों को हेल्प कर रही थी, उन्हें सेव कर रही थी और जो नॉर्थ ईस्ट की लड़की थी, उसको harass कर रही थी। इसलिए मैं कहना चाहती हूं कि ऐसे अपराधियों को कड़ी से कड़ी सज़ा देनी चाहिए ताकि आने वाले समय में इस तरह की घटनाएं न घटें, वे लोग डरें, इस प्रकार की सज़ा उनको मिलनी चाहिए। धन्यवाद।

DR. GYAN PRAKASH PILANIA (Rajasthan): Sir, it is really horrendous, it is really shameful, it is really barbaric that every 22 minutes a rape is committed in this *Bharat Mahan*, every 7 minutes a crime is committed against a woman whom we call mother — यो देवी सर्वभूतेषु मातृरूपेण संस्थिता — every 38 minutes a molestation takes place and every 102 minutes, a dowry death takes place. It is really horrendous that in our country such kinds of crimes are perpetrated against women. In Delhi, it has become fashionable to gangrape in a running car. I will remind this august House of a Swiss diplomat who after attending a cultural function in Sri Fort, when came out, she was picked up in a vehicle and gangraped, and still culprits have not been found out. She left India saying, 'India is unsafe for women and I am leaving this.' It is unsafe even now, and our hon. Minister has to ensure their safety, local police has to ensure their safety; and the matter of concern is, conviction is only 26 per cent. I am talking for last three years. Persistently, conviction is 26.4 per cent. That means, out of 100 culprits challaned, 76 go totally free. If that happens, where would be the fear, where would be the law and how would we have security for our women? Sir, I can't say anything more than this.

SHRI KUMAR DEEPAK DAS (Assam): Sir, with utmost humility, I must say that the society of human beings has gradually turned into a forest. The forests where wild animals reside are termed sanctuaries—*abharanya*. Sir, our society is unsafe for women. Let us set the exemplary punishment of death sentence to those who are identified as rapists. That would be my suggestion, Sir.

श्री जावेद अख्तर (नाम निर्देशित): सर, जो जुबानें मैं जानता हूं उनमें तो ऐसे शब्द नहीं हैं जिनमें इस वारदात और इस तरह की जो वारदातें हुई हैं, जो होती रहती हैं, उनके विरुद्ध उनकी निंदा की जा सके, ऐसे कोई शब्द नहीं हैं। लेकिन इसके बारे में बहुत संजीदगी से सोचने की जरूरत है। सिर्फ बात करना या सिर्फ इस पर अपना गुस्सा और गम दिखाना काफी नहीं है। इस समस्या को हमें दो लेवल पर देखना होगा - एडमिनिस्ट्रेशन का क्या रोल है और सोसायटी का क्या रोल है? जब तक *police reforms* नहीं होंगे, जब तक पुलिस को *sensitize* नहीं किया जाएगा, यह प्रॉब्लम सॉल्व नहीं हो सकती। पिछले दिनों तहलका ने, मैं किसी शहर, किसी स्टेट का नाम नहीं लेना चाहता हूं, इस बारे में लोग जरा भावुक हो जाते हैं, 100 SHOs का इंटरव्यू किया और उनसे बात की और यह बता कर कि वे कोई रिसर्च कर रहे हैं। **...(समय की घंटी)...** उनमें से ज्यादातर की राय यह थी कि जो औरतें बलात्कार की शिकायत करने आती हैं, वे या तो वेश्या होती है या वे इतने खराब किरदार की होती हैं कि जिसकी कोई हद नहीं, इसलिए कि कोई शरीफ औरत आकर शिकायत ही नहीं करेगी, यह पुलिस वालों की राय है। एक और स्टेट में, मैं उसका नाम नहीं लूंगा, वहां पर एक किस्सा हुआ कि एक औरत जिसके पति ने उसको इतना मारा कि उसका जबड़ा टूट गया, वह पूरी तरह से जख्मी हो गई थी, उसके फ्रेक्चर हो गये थे, वह पुलिस स्टेशन गयी। उससे पुलिस ऑफिसर पूछता है कि तुमने भी तो कुछ किया होगा, वह पागल तो नहीं है जो उसने तुझे मारा। उसने बताया कि मेरी गलती यह थी कि मैंने जो कपड़े अरगनी पर सूखने के लिए डाले थे, वे बारिश आने से पहले मैंने उतारे नहीं। उसने कहा देखा, मैं कह रहा था कि तुम्हारी कोई गलती होगी। जहां पुलिस की यह मानसिकता हो, जहां पुलिस की ऐसी अंडरस्टैंडिंग हो, वहां आप यह समझें कि कोई कार्यवाही होगी। आप जानते हैं कि FIR ही नहीं लिखी जाती है, अभी *recently* कई किस्से हुए हैं कि एक-एक FIR लिखवाने में महीनों लग जाते हैं। ऐसे किस्से सभी स्टेटों में होते रहते हैं। अगर FIR लिख भी ली जाये, तो पुलिस किस तरह से सोचती है, वह इस तरह के मामलों में कैसी इंटेरोगेशन करेगी, वह कैसी इन्वेस्टिगेशन करेगी, इसके बारे में आप सोच सकते हैं। इसके लिए *police reforms* की जरूरत है, उसके साथ जरूरी है कि **...(समय की घंटी)...** सर, मैं रोज़ नहीं बोलता हूं। *You have to take me seriously.*

MR. DEPUTY CHAIRMAN: That is no excuse for today. Your name was not there, but I allowed you. That is no excuse.

श्री जावेद अख्तर: ये जरूरी है कि उसको *sensitize* किया जाये, उन्हें एजुकेट किया जाये, इसमें *reforms* आना जरूरी है। हम सिर्फ एडमिनिस्ट्रेशन और पुलिस को ब्लेम नहीं कर सकते। हम उस सोसायटी में रहते हैं, जहां हर सर्वे यह बताता है कि हिन्दुस्तान की 40 परसेंट औरतों को *domestic violence* सहना पड़ता है। हम उस सोसायटी में रहते हैं, जहां सर्वे किया गया कि हिन्दुस्तान के 62 परसेंट मर्द ये कहते हैं कि औरतों को कभी-

कभी मारने में क्या हर्ज़ है जहां 62 परसेंट मर्द यह कहते हैं कि अगर औरतें, लड़कियां skimpy कपड़े पहन कर सड़क पर आयें, तो उन्हें छेड़ना बिल्कुल सही है। यहां shocking बात यह है कि 60 परसेंट औरतें यह कहती हैं कि "हां" पत्नी की कमी होगी, तो पति मार सकता है! हिन्दुस्तान की 40 प्रतिशत औरतें domestic violence सहती हैं। यह भी रेप से कम चीज़ नहीं है। हिन्दुस्तान में एक हफ्ते में जितनी औरतें pregnancy की problem में मरती हैं, उतनी यूरोप में एक साल में नहीं मरती हैं और एक साल में जितनी औरतें maternal causes की वजह से मरती हैं, वे इतनी हैं जैसे 400 जेम्बो जेट इन्सानों से भरे हुए क्रेश करें। आप जरा सोचिए कि अगर इतने मर्द मरते होते, तो क्या होता? ...(समय की घंटी)...

श्री उपसभापति: आप खत्म कीजिए। ...(व्यवधान)...

श्री जावेद अख्तर: सर, मैं अब खत्म कर रहा हूं। आप बिल्कुल सही कह रहे हैं कि समस्या से टाइम ज्यादा जरूरी है और मैं आपकी बात समझता हूं। मैं आखिरी जुमला बोल देता हूं। जरूरी यह है कि सख्त से सख्त सज़ा हो, लेकिन with all due respect, not that I have any sympathy for the rapist वह फांसी की सज़ा नहीं होनी चाहिए। फांसी की सज़ा की एक shadow है। इसका मतलब है कि औरत हमेशा के लिए बर्बाद हो गई। वह बर्बाद नहीं हुई, उसका क्या कुसूर है? कुसूर उस आदमी का है, जिसने रेप किया है। आप उसे सज़ा दीजिए, लेकिन जब आप उसे फांसी देते हैं तो आप कहते हैं कि यह औरत खत्म हो गई। यह एक गलत मानसिकता है, इसलिए मैं यह नहीं कहूंगा कि उसे फांसी की सज़ा दी जाए। आप सज़ा ही नहीं देते हैं, फांसी की सज़ा की तो दूर की बात है, हिन्दुस्तान में रेपिस्ट को सज़ा point zero one per cent है। ये एवरेज है, point zero one per cent. अगर इसका सही इन्वेस्टिगेशन होगा और कड़ी सज़ा होगी तो फर्क पड़ेगा। इसमें कोई शक नहीं है, I totally agree with anybody who has said that some heads should roll and every time it happens some heads should roll. Police should realize their responsibility and the society should realize its responsibility.

श्री सुशील कुमार शिंदे: सर, मैं प्रथमतः आपका आभार मानता हूं कि आपने इस गंभीर विषय पर चर्चा के दौरान खाने के लिए भी थोड़ी देर की छुट्टी दे दी। सदन में इस गंभीर विषय पर चर्चा के दौरान पूरे तीन घंटे तक सदस्यों ने जो संवेदना व्यक्त की है और जो दर्द व्यक्त किया, मैं उससे पूरी तरह से सहमत हूं। इस विषय पर मेरी भी कोई दूसरी राय नहीं है, क्योंकि यह पूरे देश की चिंता का विषय है। मेरा official statement आ गया है इसलिए मैं आपको कल के incident के बारे में बताना चाहता हूं। A student of Physiotherapy and her friend took a lift at Munirka bus stand on the outer ring road at around 9.15 p.m. on 16th December, 2012 in a chartered bus which was not authorized to pick up passenger. During the journey, these six persons beat up the

[श्री सुशील कुमार शिंदे]

couple, gang-raped the girl injuring her grievously, robbed them of their belongings and clothes and left them by the side of NH-8 in Mahipalpur area. The victims were immediately taken to Safdarjung Hospital by PCR. The boy was discharged after treatment on the same day. The girl is admitted in the hospital and is recuperating according to the doctors.

Delhi Police immediately launched an investigation, identified and seized the bus and arrested the main accused Ram Singh, 33 years, the regular driver of the bus. He disclosed the names of the other five persons involved. Three of them have already been apprehended bringing the total arrest to four. Arrest parties have been sent to nab the remaining two persons. The bus DL-1PC-0149 belongs to a private transporter and is used to transport children of Birla Vidya Niketan School in Pushp Vihar, Saket.

The case was detected without loss of time, and four of the six accused have been arrested. It is proposed to have this case tried by a fast-track court, with a request for day-to-day hearing so that the trial does not linger.

I will take a detailed review with Delhi Police officers and ensure that all the necessary steps which need to be taken to make Delhi safer for women are taken.

If there are any lapses, strict action will be taken against the concerned police officers. Some facts about the steps taken by the Delhi Police for making Delhi a safe place for women at night are:— (a) All roads are covered by PCR vans at night. The frequency of patrolling kept as high as possible, (b) Specific routes have been identified which are used by women returning from their workplaces like call centres/BPOs at night and the number of Emergency Response vehicles and PCR vans on these routes has been increased; apart from introducing motorcycle patrols, (c) Delhi Police has issued orders to BPOs and other establishments that at night, they must drop their workers at their doorsteps, (d) Three dedicated helplines have been set up for women and publicised.

A special Task Force at the level of Home Secretary will be constituted to look into the safety issues for women in Delhi by taking into consideration the suggestions made by the hon. Members. Today, many good suggestions have come. I have taken note of them and will try to bring them in the ambit of action.

The Criminal Law Amendment Bill, 2012, has already been introduced in the Lok Sabha on 4th December, 2012, with the objective of rationalizing the various sections of the IPC and the Indian Evidence Act dealing with sexual offences against women so that the conviction rate is improved. I must bring to the notice of the House that in this amendment, we have also increased the punishment for rape.

SHRI RAVI SHANKAR PRASAD: It is something very important. I have a very short question. The hon. Minister just stated that PCR vans have been provided. Yesterday, where the unfortunate incident took place, it is one of the busiest roads of Delhi and it was not very late in the night. When this whole thing was going for so long, where was the PCR van? I would like to know this from the hon. Minister.

SHRI SUSHIL KUMAR SHINDE: I said that I would inquire into it and I had personally called the officers.

SHRIMATI SMRITI ZUBIN IRANI: There was a female reporter at the same spot who was harassed last night. So, where was your PCR van?

SHRI M. VENKAIAH NAIDU: The incident happened day before yesterday night. I don't know as to why the Home Minister is taking this much time even to inquire about those three PCR vans. It has been highlighted by the electronic media and also by the print media. By this time, you should have collected the information.

Secondly, I would like to correct the hon. Home Minister that they are not couple. He has mentioned that they are a couple. That will send a wrong message. Please try to take care of it.

Third, my point is that certain clear suggestions were made. Number one was regarding special courts. Number two was regarding in-camera trial of the rape cases.

SHRI SUSHIL KUMAR SHINDE: I said, 'her friend'.

SHRI M. VENKAIAH NAIDU: No, you said, 'couple'. It is on record.

SHRI SUSHIL KUMAR SHINDE: I said, 'A student of physiotherapy and her friend.

3.00 P.M.

MR. DEPUTY CHAIRMAN: That can be corrected.

SHRI M. VENKAIAH NAIDU: I am not quarrelling with you.

The third suggestion, that was given, was regarding amending the IPC with particular reference to the suggestion made by hon. Members. Fourth suggestion was regarding putting such types of cases under senior-most officers on regular basis to oversee, review and track such cases in the national capital. Finally, the suggestion was regarding fixing responsibility.

On these suggestions, the hon. Minister should be categorical.

SHRIMATI JAYA BACHCHAN: Sir, I would like to thank the hon. Home Minister for staying on for so long and listening to all of us. I would have been very happy and somewhat satisfied if instead of 'I will try', he had said, 'I will'. That is the difference and that is why, these kinds of crimes are continuously being reported. If the media could highlight it, not only on television but even in the print media, with so much severity and with such strong words and headlines, why cannot the Government be equally strong and emphatic about it? Sir, please change it to 'I will' instead of 'I will try'.

श्री प्रेम चन्द गुप्ता: मान्यवर, दो घंटे तक बस साउथ दिल्ली में घूमती रही, रास्ते में पी.सी.आर. वैन खड़ी थी, उन लोगों ने क्या देखा? मेरे कहने का मतलब यह है कि क्या वह वैन सिर्फ उनके बैठने के लिए आपने प्रोवाइड की है? मंत्री जी, आपके ऊपर कितनी जिम्मेवारी है, आप जिस कुर्सी पर विराजमान हैं, आप अपनी शक्ति दिखाइए। Take some action and be firm. सरकार जो चलती है या सिस्टम जो चलता है, वह इक़बाल से चलता है। आप वह इक़बाल दिखाइए, जिस कुर्सी पर आप बैठे हैं।

SHRI NARESH GUJRAL (Punjab): Sir, I would like to ask the hon. Minister whether he would set a specific timeframe by which these convicts would be punished. 60 days, 90 days, 120 days; but there should be a specific timeframe.

SHRI KUMAR DEEPAK DAS: Sir, I have a small point to make.

MR. DEPUTY CHAIRMAN: No, no. It is over. ...*(Interruptions)*...

SHRI KUMAR DEEPAK DAS: Sir, see the number of pending cases of students from North Eastern Region in Delhi. I want the provision of fast track courts in Delhi. ...*(Interruptions)*...

श्री शिवानन्द तिवारी: महोदय, मैं मंत्री जी से जानना चाहता हूं जो खबर छपी है, उसके मुताबिक वह बस साउथ दिल्ली में घंटों घूमती रही। इस बीच में उनको कई पीसीआर वैन मिली होंगी, किसी ने भी उनको क्यों नहीं रोका, आप ज़रा इसे एक्सप्लेन कर दीजिए?

MR. DEPUTY CHAIRMAN: Now, Mr. Prasanta Chatterjee, and, after that, no other Member, please.

SHRI PRASANTA CHATTERJEE: Sir, besides the point raised by our hon. colleague, I raised another point. In the media, it is being shown that yesterday night, some people from electronic media had a tour in Delhi and no police was found in any of the police camps. You have not answered that question. You please enquire into this and report to the House. Many a times, it has been discussed here that the conviction rate is much less than the detection rate. It has been discussed here but still that thing is happening again. This point should be taken care of.

श्री सुशील कुमार शिन्दे: जैसा कहा जा रहा है, यह बात सही है कि पीसीआर वैन सिटी में इधर-उधर घूमती रहती है। That is a matter of investigation. मैं इसकी पूरी इंकवायरी करूंगा। जब तक मैं इंकवायरी नहीं कर लूंगा, तब तक इस पर बात नहीं करूंगा। पूरी डिटेल में इस पर मैं इंकवायरी करूंगा, and "I will" ही नहीं, 'I shall'. Thank you.

SHRI PREM CHAND GUPTA: When will you report your findings to this House?

SHRI SUSHIL KUMAR SHINDE: There is nothing wrong; I will inform the House, but it is very short time ...(Interruptions)... If you want ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Okay. That is over. He will come back. ...(Interruptions)... That is over.. No more Members please. ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY: Sir, I have only one point to make. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: He has given an assurance. ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY: Sir, please allow me to speak for a minute.

श्री शिवानन्द तिवारी: परसों रात की घटना है और अभी तक मिनिस्टर साहब इंकवायरी नहीं कर पाए हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: He has given an assurance. Let me go to the next item. *...(Interruptions)...*

DR. NAJMA A. HEPTULLA: What punishment are you going to give? *...(Interruptions)...*

SHRI SUKHENDU SEKHAR ROY: Sir, will the Home Minister assure this House that the investigation will be completed within a definite time-frame, and, if anybody is found responsible for dereliction of duty, he will take action against the person and report to the House? The House should be informed about the action taken. *...(Interruptions)...*

SHRI PREM CHAND GUPTA: What is the harm in releasing their photos? *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Anybody who is responsible, action has to be taken against him, and, this House has to be informed about that. That is all. *...(Interruptions)...* Now, listen. Next item. काफी हो गया *...(Interruptions)...* It is over. You have spoken. *...(Interruptions)...* It is over. What is the next item? *...(Interruptions)...* Let us go to the next item.

श्री प्रेम चन्द गुप्ता: जो कल्लिक्ट अरेस्ट किए गए हैं, क्या उनकी फोटो आप टीवी और अखबारों में रिलीज़ करेंगे?

SHRI K.N. BALAGOPAL (Kerala): Sir, the vehicles are plying with black films on glasses. *...(Interruptions)...* The Supreme Court has given instructions. *...(Interruptions)...* How many vehicles are plying with tinted glasses? Will the Government do something about it? *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Make note of that also. *...(Interruptions)...*

श्री प्रेम चन्द गुप्ता: क्या उन कल्लिक्ट्स के फोटो release किए जाएंगे? *...(व्यवधान)...*

श्री उपसभापति: बस, हो गया *...(व्यवधान)...* All assurances have been given. One second, please.

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJEEV SHUKLA): Sir, my request is that the financial business may be

taken up first and after that we can take up the Home Ministry's Bill because the hon. Minister was also busy during the last two-three hours taking all the notes. So, the financial business may be taken up first.

SHRI MUKHTAR ABBAS NAQVI (Uttar Pradesh): Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: No, no, let me say.

श्री मुख्तार अब्बास नक़वी: सर, आज के list of business में तो Unlawful Activities वाला बिल पहले नम्बर पर है।

MR. DEPUTY CHAIRMAN: That is correct, but we can always change it. Even the Chair has got the discretion. Our intention is to run the House properly. ...*(Interruptions)*... No, listen to me.

SHRI MUKHTAR ABBAS NAQVI: But, Sir, it is a very important Bill.

MR. DEPUTY CHAIRMAN: Yes, it is a very important Bill. But you are seeing that for the last three hours the Home Minister has been engaged here. He also needs some time. Not only that, the Appropriation Bill is also very important. ...*(Interruptions)*...

SHRI MUKHTAR ABBAS NAQVI: Do you mean that it is not important?

MR. DEPUTY CHAIRMAN: No, no, every Bill is important, but no harm will happen if it is changed. ...*(Interruptions)*... Discussion on a subject similar to that Bill was taking place here for three hours. You please understand this. We were discussing a subject ...*(Interruptions)*... We were discussing a subject similar to that for three hours and now the Government suggests that we may take up the Appropriation (No. 2) Bill, 2012 first. All Bills are important. That is also important. So, we are going with that. ...*(Interruptions)*...

SHRI MUKHTAR ABBAS NAQVI: The Unlawful Activities (Prevention) Amendment Bill exists first in the list.

MR. DEPUTY CHAIRMAN: I am asking the House and we are proceeding to the Appropriation Bill.

SHRI RAVI SHANKAR PRASAD: But after Appropriation Bill, will this Bill be taken up?

MR. DEPUTY CHAIRMAN: Mr. Minister, do you agree?

SHRI RAJEEV SHUKLA: Yes, Sir, definitely.

MR. DEPUTY CHAIRMAN: Okay. We shall now take up the Appropriation (No. 4) Bill, 2012. Mr. Namo Narain Meena to move the Appropriation (No.4) Bill, 2012.

GOVERNMENT BILL

The Appropriation (No. 4) Bill, 2012

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, on behalf of my senior colleague, Shri P. Chidambaram, hon. Finance Minister, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2012-13, as passed by Lok Sabha, be taken into consideration".

Sir, the first batch of Supplementary Demands for Grants 2012-13 is being sought for gross additional expenditure of Rs. 32,119.50 crore. This gross additional expenditure will be matched by surrender in other sections and enhanced receipts and recoveries amounting to Rs. 1,314.43 crore. Further, Rs. 0.94 crore is being sought as token supplementary to facilitate re-appropriation. In all, net cash outgo will be Rs. 30,804.13 crore.

Net cash outgo comprises of two major items: Rs. 28,500 crore as compensation to oil marketing companies for under-recoveries and Rs. 2,000 crore as equity to Air India for turn-around plan.

The net cash outgo will be matched by savings in other Departments and will not result in expenditure higher than the Budgeted level.

Sir, the Supplementary demand is kept by the Government of very limited size. This is essential in view of fiscal consolidation measure being taken by the Government.

The question was proposed.